

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO.33 OF 2025 (WZ)

Pathan Fuzailkhan Ashifkhan ...Applicant

Versus

Gujarat Pollution Control Board ... Respondent

**AFFIDAVIT ON BEHALF OF GUJARAT POLLUTION CONTROL
BOARD**

I, Niraj A. Shah, of the Respondent Board, an adult, employed in service as Environment Engineer, having my office at Gandhinagar, do hereby solemnly affirm and state on oath as follows:

I am presently serving as the Environment Engineer with the Respondent Board. I am fully aware of and conversant with the facts and circumstances of the present case and am duly authorized and competent to file this Affidavit on behalf of the Respondent Board. I have reviewed the Order dated 03.04.2025 passed by this Hon'ble Tribunal, wherein the Tribunal directed the Board to file its reply within one week from the date of the said Order. Accordingly, I am filing this Affidavit to place certain facts on record, as set out below:

1. The present Petition has been filed by the Applicant seeking reliefs inter alia against the Respondents, particularly Respondent No. 2, in relation to the alleged accumulation of hazardous waste at its unit, which is said to be causing environmental pollution, along with other reliefs prayed for.





2. The unit of Respondent No. 2 is a pre-processing facility which was previously authorized to receive hazardous waste from various industries and to undertake the processing of such waste to render it suitable for co-processing in the cement industry.
3. The activities of Respondent No. 2 were conducted on leased land. Accordingly, a notarized undertaking dated 04/12/2021 was submitted to the Board. This undertaking states, inter alia, that in the event of any environmental damage, both Respondent No. 2 and the lessor (Mr. Mohammed Hanif Kadri, Director of M/S Master Concretech Pvt. Ltd.) shall be jointly liable for remediation and compensation. A copy of this undertaking is annexed hereto and marked as **“ANNEXURE – R1”**.
4. With regard to the activities of Respondent No. 2, the Respondent Board has received several complaints. One such complaint was lodged by Shri Sahjanand Dairy on 08/08/2023, alleging foul odour emitted from the unit of Respondent No. 2, which is adjacent to the dairy. Subsequently, members of the Palej Industrial Estate Association submitted a complaint dated 18/08/2023 to the Regional Manager, GIDC – Ankleshwar, regarding the pollution caused by the Respondent No. 2 facility. The Chief Officer of the Notified Area Authority, GIDC Palej, wrote a letter dated 18/08/2023 to the President of Palej Industrial Estate Association seeking disconnection of water supply to the facility of M/s. Eco Waste Management. The Association accordingly disconnected the water supply on 19/08/2023 and intimated to Regional Office, Bharuch vide letter dt. 28/08/2023. Copies of these communications are annexed hereto and marked as **“ANNEXURE – R2 to R5”**.



M. Raval

5. It is respectfully submitted that based on the findings of the Inspection Report (IR) dated 08/08/2023, a closure direction under Section 5 of the Environment (Protection) Act, 1986 (EPA) was issued for violations of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 ("HOWMR-2016"), by order dated 13/09/2023. The facility's application for revocation of the closure was rejected vide letter dated 01/05/2024 due to various non-compliances and non-submission of the details sought vide letter dt. 30/11/2023. Copies of the closure order and the revocation rejection order are annexed hereto and marked as "**ANNEXURE - R6**" and "**ANNEXURE - R7**", respectively.
6. A notice of intention to withdraw/cancel the granted Consent to Establish (CTE) and Consent to Operate (CCA) was issued vide letter dated 30/04/2024 as various non-compliances still observed as per the Inspection Report (IR) dated 13/12/2023 and no corrective action(s) taken by the Respondent No. 2, and subsequently, the CTE and CCA were withdrawn by letter dated 03/06/2024. The bank guarantee of Rs. 1,00,000/- (Rupees One Lakh only) was forfeited through an order dated 03/06/2024. Copies of the same are annexed hereto and marked as "**ANNEXURE - R8**", "**ANNEXURE - R9**" and "**ANNEXURE - R10**", respectively.
7. In light of the above, directions under Section 5 of the EPA, 1986, for violations of HOWMR-2016 were also issued on 03/06/2024 to the lessor of the premises where Respondent No. 2 operated. By way of letter dt. 03/06/2024, the lessor was brought to the notice of actions taken against the Respondent No. 2 owing to non-compliances and provided with copies of all the correspondences. Directions were issued to conduct a factual inventory of the material stored on the premises and to ensure its immediate and environmentally sound disposal at authorized facility in co-ordination with Regional Office -



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Bharuch. Shri Mahammed Hanif Kadri, the lessor, was also directed to communicate the actions taken to the Board and to ensure compliance with the said directions. A letter dated 09/05/2024 was issued requiring immediate corrective and preventive measures for pollution control, keeping in mind past non-compliance and the upcoming monsoon season. Copies of these communications are annexed hereto and marked as **“ANNEXURE – R11”**, **“ANNEXURE – R12”**, and **“ANNEXURE – R13”**, respectively.

8. Despite these clear directives, Respondent No. 2 continued to remain non-compliant. Consequently, the Regional Officer – Bharuch was instructed vide letter dated 03/06/2024 to arrange for the disposal of hazardous waste in an environmentally sound manner with an intention to prevent environmental damage and possible public harm. The initial cost was to be borne by the Board, subject to subsequent recovery from the Respondent unit and other liable persons in accordance with CPCB guideline on “Implementing Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste & Penalty”. A legal notice dated 12/08/2024 was issued to the concerned entity and the lessor, as a final attempt to secure compliance. However, instead of complying, the lessor submitted a vexatious reply dated 05/09/2024. Copies of the same are annexed hereto and marked as **“ANNEXURE – R14”**, **“ANNEXURE – R15”**, and **“ANNEXURE – R16”**, respectively.

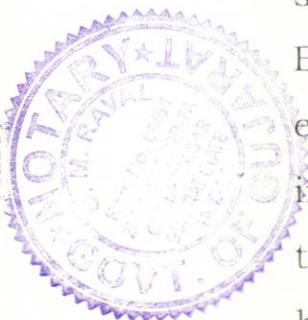
9. The Respondent submits that Palej Industrial Estate Association was also informed of the closure order through a letter dated 25/09/2023. Similarly, Shri Bhavesh Thakkar of Sahajanand Dairy was informed via a letter dated 25/09/2023. These communications were also made under the intimation to the Central Pollution Control Board (CPCB), New Delhi, as the Board had received the complaint via CPGRAMS from CPCB,



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New Delhi. Copies of these communications are annexed hereto and marked as **“ANNEXURE – R17”**, **“ANNEXURE – R18”**, respectively.

10. It is humbly submitted that the above facts clearly demonstrate that the State Pollution Control Board has taken all statutory and appropriate measures in accordance with the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Environment (Protection) Act, 1986. Closure directions have been issued to the industry, and both the occupier and the lessor were provided with multiple opportunities to comply. Due to their continued non-compliance, the Board proceeded with the revocation of the Consent to Establish (CTE) and Consent to Operate (CCA) after serving notices of intention. Legal notices were also issued, and criminal proceedings were initiated, including the filing of an FIR dated 16/10/2024. However, Respondent No. 2 has failed to comply at any stage and hazardous waste continues to remain at the premises in violation of Rule 8 of HOWMR 2016. Copy of FIR is annexed hereto and marked as **“ANNEXURE – R19”**.
11. The Respondent Board most humbly and respectfully submits that, pursuant to the last order passed by this Hon'ble Tribunal, being order dated 03.04.2025, an inspection was carried out on 08.04.2025, by the concerned officers of the Respondent Board at the premise of the Respondent Unit so as to ascertain the actual status as on date of the waste in question. As per the said report, it has been found and observed that the waste is still lying there as it was when directions were issued by the Board to the Respondent Unit to remove the same at the earliest. A copy of such a report dated 08.04.2025, which includes the necessary observations as also the photographs of the premises where the waste has been stored, is annexed hereto and is marked as **“ANNEXURE-R20”**.



M. Raval

12. The Respondent most humbly submits before this Hon'ble Court that, as per the undertaking given by the Respondent Unit as also the landlord of the premises to the effect that if any environment damages will happen in the future in unit M/s Eco Waste Management then they both will take joint liability for remediation and compensation, they both are bound to accept any losses or damages or expenses that may be incurred by the Respondent Board. (The notarized undertaking dated 04/12/2021 in this regard submitted by lessor and directions issued by the Board to lessor in this case are at Annexure R1 and R12 respectively). Further, as is evident from the conduct of the Respondent No. 2, the waste for which the present Application has been presented before this Hon'ble Tribunal is still lying in the premises and is not being disposed by the Respondent Unit, the Hon'ble Tribunal may pass appropriate directions to Respondent No. 2 to comply with the directions already issued by the Board, without any preconditions with further directions that in the event of non-compliance by Respondent No. 2 in time bound manner, the Respondent Board (GPCB) be directed to make necessary arrangements for the removal and disposal of the said waste through an appropriate agency at authorized facilities viz. common incinerator, pre-processing or co-processing within a stipulated time frame at the entire costs and risks of Respondent No. 2 and such costs and expenses be paid by Respondent Unit to the Respondent Board forthwith, i.e. be paid in advance before the Respondent Board makes the necessary arrangements for the disposal of the wastes.

13. It is submitted that the estimated cost of this activity is approximately ₹12,40,38,250 (Rupees Twelve Crores Forty Lakhs Thirty-Eight Thousand Two Hundred and Fifty only), calculated at an approximate rate of ₹35,000 per metric ton for a total of 3543.95 MT of hazardous waste. It is submitted that





representatives from authorized facilities visited the premises of M/s Eco Waste Management on 28/09/2024. The Minutes of the Meeting (MoM) were forwarded by the Regional Officer, Bharuch, vide letter dated 01/10/2024. Subsequently, the authorized facilities submitted their quotations, which were compiled and received in tabular format from the Regional Officer, Bharuch, based on which the aforementioned estimated cost has been calculated. Copies of the same are annexed hereto and marked as **“Annexure-R21”** and **“Annexure-R22”**.

- 14. It is respectfully further submitted that Respondent no. 2 is also liable for the environmental damage compensation to be ascertained as per the CPCB guidelines along with the cost of such assessment by the expert institute.

What is stated herein above is true and correct to the best of my knowledge and belief.

Solemnly affirmed at Gandhinagar on this 11th day of April, 2025.



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Deponent

SOLEMNLY AFFIRMED
BEFORE ME

[Handwritten signature]

(C. M. RAVAL)
NOTARY

GOVT. OF GUJARAT

11.1 APR 2025

Entered in Notary Register at
Serial No. 146 Vol. No. 111
[Handwritten signature]
C. M. RAVAL ADVOCATE & NOTARY
GANDHINAGAR

11.1 APR 2025



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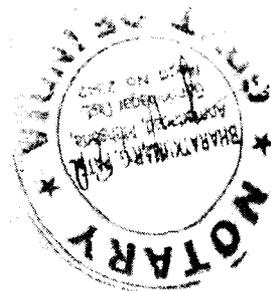
UNDERTAKING
INDIA STAMP DUTY GUJARAT

We,

Lessor
MASTER CONCRETECH PVT. LTD.
Plot No. 201 to 204 GIDC Palej, District : Bharuch, Gujarat.

And

Lessee
M/S. ECO WASTE MANAGEMENT
S.F.202, Trade Square, Opp. Sabarmati Power House, Sabarmati,
Ahmedabad, Gujarat, 380005.



Do hereby undertake as under:

We herewith give undertaking that we Lessor and Lessee both assure you that if any environment damages will happen in the future in unit M/S. ECO WASTE MANAGEMENT then we both will take joint liability for remediation and compensation.

What is stated herein above is true to the best of our knowledge and the same we believed to be true.

SERIAL NO. 3761 / 2021

Date: 04/12/2021
Place: Ahmedabad

B. G. PATEL
NOTARY
GOVT. OF INDIA
- 4 DEC 2021



For,

And

M/s. (Lessor)

M/s. (Lessee)

MASTER CONCRETECH PVT. LTD.

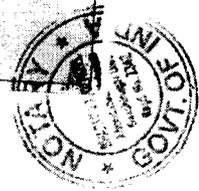
M/S. ECO WASTE MANAGEMENT

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(Director)
MR. MOHAMMED HANIF KADRI

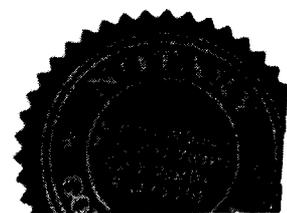
(Partner)
Mr. Vangala Vijay Bhaskar Reddy



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B. G. PATEL
NOTARY
GOVT. OF INDIA

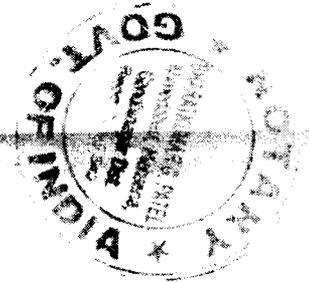
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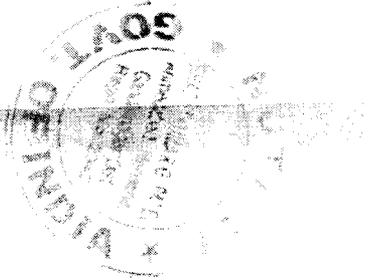




भारत सरकार
GOVERNMENT OF INDIA



Valby



पर्यावरण प्रबंधन प्राधिकरण
INDIA

1800-200-1347

Valby

Page No. 381 of 381
Date: 03/12/2021, 12:00 AM
No. of Pages: 382

MASTER CONCRETECH PVT. LTD.
GROUP

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF MASTER CONCRETECH PRIVATE LTD HELD AT THE REGISTERED OFFICE OF THE COMPANY ON 03.12.2021 AT 12.00 AM AT THE REGISTERED OFFICE OF THE COMPANY

"RESOLVED THAT the Company entering into Leave & license Agreement with M/s. Eco Waste Management having their address Plot no.76 & 77, Sabar Industrial Park Pvt. Ltd., Village -Asal, Taluka - Bhiloda, Dist- Aravalli,Gujarat State.

"RESOLVED FURTHER THAT Mr.Hanif Kadri, Director of the Company be and is hereby authorized to negotiate, finalize and execute the Leave & license Agreement, filing of tenders with the Government, Semi Government and various Authorities and issue Power of Attorney and documents on behalf of the Company and do all such acts, matters, deeds and things and to take all steps and give such directions as may be required, necessary, expedient or desirable for the aforesaid to the said Deed of Assignment Agreement including authorizing any person by way of execution of Power of Attorney to file the Application, make appearances, and to represent the company before the appropriate authorities and to sign and execute other necessary documents, deeds and other forms on behalf of the Company for the said purpose."

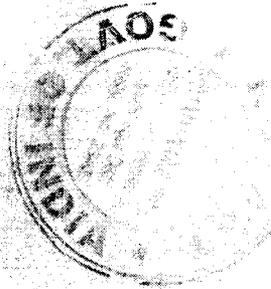
"RESOLVED FURTHER THAT the Common Seal of the Company, if required, be affixed as may be required in the presence of any one of the Director of the Company."

"RESOLVED FURTHER THAT a certified copy of the resolution be given to any one concerned or interested in the matter."

FOR MASTER CONCRETECH PRIVATE LIMITED

[Signature]
DIRECTOR

[Signature]





સ્વામી શ્રીમ
382 ANNEXURE - R2⁶³/C

SHRI SAHAJANAND DAIRY

C-1-102/6, GIDC, Palej, Bharuch. Mob. 75748 88015 / 75748 88018
e mail : bhavesh.2718@gmail.com, shrisahajananddairy@yahoo.in
તારીખ: 07/08/2023

પ્રતિ સાહેબ શ્રી,
જી.પી.સી.બી.,
ભોલાવ, ભરૂચ.

**G. P. C. BOARD
BHARUCH**

Board No. 39966
Date 8/8/23

સવિનય જણાવવાનું કે અમો M/s. શ્રી સહજાનંદ ડેરી, સી 1, 102/6, જી.આઇ.ડી.સી. પાલેજમાં તારીખ 04/07/2013 થી ડેરી ઉદ્યોગની વિવિધ પ્રક્રિયા સાથે સંકળાયેલા છે અને ડેરી પ્રોડક્ટની વિવિધ ખાધ વસ્તુઓ જેવી કે દૂધ, દહી, છાસ, ઘી, પનીર, મઠો, રબડી વગેરે જેવી વસ્તુઓનું ઉત્પાદન કરીએ છે, જે વ્યક્તિના સ્વાસ્થ્ય સાથે સીધો સંબંધ રાખે છે.

આ સાથે ખાસ જણાવવાનું કે પાલેજ જી.આઇ.ડી.સી. માં અમારી ફેક્ટોરીની પાછળના ભાગની દીવાલની લગો-લગ પ્લોટ નંબર 201 થી 204 માં ECO WASTE MANAGMENT કંપની આવેલી છે. જે વિવિધ રસાયણિક (કેમિકલ) કંપનીઓના જોખમી કચરાને પ્રક્રિયા સાથે સંકળાયેલ છે. જે રસાયણિક (કેમિકલ) કચરો અત્યંત જોખમી હોવાના કારણે અમારી પ્રોડક્ટને ભારે નુકસાન થઈ રહેલ છે, અને છેલ્લા કેટલાક દિવસોથી અમારા ગ્રાહકની ખુબજ ફરિયાદો આવી રહી છે. જે મુજબ જોતા ECO WASTE MANAGMENT કંપનીની પ્રોસેસ પ્રક્રિયા દરમિયાન ઉત્પન થતાં જોખમી વાયુઓ, રજકણોની અત્યંત ગંભીર એવી લાંબા ગાળાની અસરો દૂધની પ્રોડક્ટમાં સીધી વર્તાય છે અને આ ખાધ પદાર્થની કારણે ડેરી વાયુઓ તથા રજકણો શોષાવાના કારણે દૂધ અને વિવિધ પ્રોડક્ટના વપરાશકારો જે બાળકો, સ્ત્રીઓ, વૃદ્ધો એમ ઉપયોગ કરતા તમામના સ્વાસ્થ્યને ખુબજ ગંભીર બીમારીઓનું જોખમ તાત્કાલિક તેમજ લાંબા ગાળાની અસરો થવાની શક્યતાઓ રહેલી છે.

ECO WASTE MANAGMENT કંપનીમાં અત્યંત જોખમી કચરાનો વહન, પરિવહન, મિક્સીંગ પ્રોસેસ દરમિયાન ઉત્પન થતાં રસાયણિક (કેમિકલ) ઘટકોએ સ્વાસ્થ્યની ગંભીર બીમારી જેવી કે કેન્સર તથા બીજી જોખમી તથા ગંભીર બીમારી થતાં અકળાવી નાખે તેવી દુર્ગંધ ઉત્પન થાય છે જે અમારા દુધ અને દૂધની પ્રોડક્ટમાં સીધી શોષાય છે અને તેના નિવારણ માટે આપ શ્રીને તત્કાળ પગલાં લેવા વિનંતી છે અને આ દરમિયાન અમારા ધંધાને થતાં નુકસાનને અટકાવવા તમોશ્રી તાત્કાલિક ધોરણે પગલાં લઈ અમોને જાણ કરવી તથા આ અંગે અમારા કેટલાક સૂચનો અને અમોને થતી સમસ્યાઓ નીચે પ્રમાણે દર્શાવેલ છે જેની ખાસ નોંધ લેવી.

For
visit
by
20/8/2023

MP
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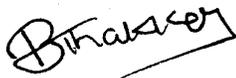
SHRI SAHAJANAND DAIRY

C-1-102/6, GIDC, Palej, Bharuch. Mob. 75748 88015 / 75748 88018
e mail : bhavesh.2718@gmail.com, shrisahajananddairy@yahoo.in

1. અમારી દૂધની બનાવટોના વપરાશકારો તરફથી છેલ્લા કેટલાક દિવસથી નાક અને ગાળામાં તકલીફ થવાની ફરિયાદો આવી રહેલ છે.
2. અમારે ત્યાં કામ કરતાં કારીગરોની રસાયણ (કેમિકલ) ના કારણે દરરોજ માથુ દુખવાની ફરિયાદો આવે છે.
3. અમોને આ પ્રકારની તાત્કાલિક અસરથી લાંબા ગાળાની કયા પ્રકારની અને કઈ-કઈ તકલીફો થઈ શકે છે તેથી અમો સંપૂર્ણ અજાણ છીએ.
4. અમો દુધ અને તેની બનાવટોના ઉત્પાદનમાં અમારી સારી સર્વિસ અને ગુણવત્તાના કારણે સારું પ્રતિષ્ઠિત નામ ધરાવીએ છે જે લાંબા ગાળાની પ્રતિષ્ઠાને પણ મોટું જોખમ રહેલ છે.
5. દૂધની ખરીદી માટે અનેક ખેડૂતો/ દુધ ઉત્પાદકો અમારી સાથે દૂધના વેચાણ અને ખરીદી સાથે સંકળાયેલ છે. જો અમે ખેડૂતો પાસેથી તાત્કાલિક ધોરણે દૂધની ખરીદી બંધ કરીએ તો તેમની આજીવિકા મૂશ્કેલીમાં મુકાય શકે છે.
6. દુધ અને દૂધની બનાવટોના વપરાશમાં ઉપરોક્ત અસરોના કારણોએ વેચાણમાં ઘણો જ ઘટાડો થયેલ છે જે અમો દ્વારા ભરપાઈ થઈ શકે તેમ નથી તેથી તેનું નુકશાન ભરપાઈ કરવાના ચોક્કસથી પગલાં લેવા.

આભાર સહ,

લી. શ્રી સહજાનંદ ડેરી,


ભાવેશ ઠક્કર.

(પાર્ટનર્સ)



નકલ રવાના :

- 1 GPCB, BHOLAV, BHARUCH
- 2 GPCB, PARYAVARAN BHAVAN, PARYAVARAN BHAVAN, CHH ROAD, SECTOR 10A, OPP. GUJARAT RAJYA BEEJ NIGAM LIMITED, SECTOR 10A, SECTOR 10, GANDHINAGAR, GUJARAT 382010
- 3 FSSAI, NETAJI SHUBHAS CHANDRA BOSE ROAD, AYODDHAYA NAGAR, SAKTINATH, BHARUCH.
- 4 NATIONAL DAIRY DEVELOPMENT BOARD. PB NO. 40. ANAND - 388 001.
- 5 COLLECTOR, BHARUCH
- 6 HEALTH DEPARTMENT, BHARUCH

**PALEJ
INDUSTRIAL
ESTATE ASSOCIATION**

ANNEXURE - R3
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૨૨૧૧૮

Office:
Plot No. : 631/4, G.I.D.C.-Palej,
Dist. Bharuch, Pin-392 220.(Guj.)

Ref. No. : ૧૮/૦૮

Date : ૧૮/૦૮/૨૦૨૩

પ્રતિ શ્રી,
વિભાગીય પ્રબંધકશ્રી,
જી.આઈ.ડી.સી. ઓફીસ,
વહીવટી સંકુલ, પ્લોટ નં. ૬૨૪/બી,
વાલીયા રોડ,
અંકલેશ્વર - ૩૯૩૦૦૨

R.P.A.D

**વિષય:- પાલેજ ઔદ્યોગિક વસાહત ખાતે આવેલ પ્લોટ નં. ૨૦૧ થી ૨૦૪ “ઈકો વેસ્ટ મેનેજમેન્ટ”
ઉદ્યોગ ધ્વારા હવામાં ખૂબ જ પ્રદૂષણ ફેલાવવા બાબત.**

ઉપરોક્ત વિષયનાં અનુસંધાનમાં આપ સાહેબશ્રીને જણાવવાનું કે, પાલેજ ઔદ્યોગિક વસાહતને ઘણા ઉદ્યોગો તરફથી એસોસીએશનને ફોન અને રૂબરૂ “ઈકો વેસ્ટ મેનેજમેન્ટ” ઉદ્યોગ ધ્વારા હવામાં ખૂબ જ પ્રદૂષણ બાબતે થતી દૂર્ગંધની માહિતી આપવામાં આવેલ. તા.૧૦/૦૮/૨૦૨૩ ના રોજ પાલેજ ઔદ્યોગિક વસાહત એસોસીએશનનાં હોદ્દેદારો અને કારોબારી સભ્યોની એક બેઠક દરમિયાન મુદ્દા નં.૩ માં ઉપરોક્ત બાબતે ચર્ચા કરવામાં આવેલ અને સર્વ સંમતિથી કોઈપણ પ્રકારનું પ્રદૂષણ ફેલાવનાર ઉદ્યોગ પાલેજ ઔદ્યોગિક વસાહતમાં ન આવી શકે તેનાં માટે જીઆઈડીસી અને ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ ને યોગ્ય રજૂઆત કરવી.

આપ સાહેબશ્રીને અમારી નમ્ર વિનંતી સાથે જણાવવાનું કે, ઉપરોક્ત બાબતે યોગ્ય કાર્યવાહી કરવા અમારા પાલેજ ઔદ્યોગિક વસાહત એસોસીએશનનાં સર્વ સભ્યોની રજૂઆત આ પત્ર ધ્વારા કરવામાં આવે છે અને આપશ્રી ઉપરોક્ત બાબતે યોગ્ય ઘટતી કાર્યવાહી કરવા માટે લાગતા - વળગતા અધિકારીઓને સુચનાં આપશો તેવી અપેક્ષા સાથે.

આભાર સહ, સહકારની અપેક્ષા સાથે.
પાલેજ ઔદ્યોગિક વસાહત એસોસીએશન

(K) 23/08/2023

Inward No.: ૬૬
Chief Officer ૨૩/૦૮/૨૦૨૩
Notified Area, Palej

(પાના નં. ૧ થી ૮)

**PALEJ
INDUSTRIAL
ESTATE ASSOCIATION**

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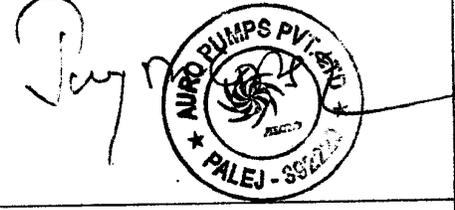
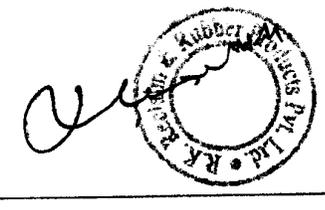
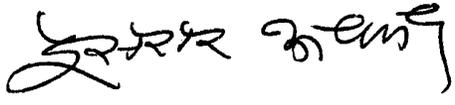
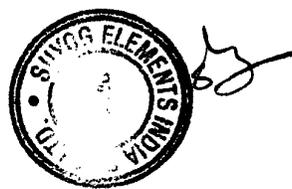
Office:

Plot No. : 631/4, G.I.D.C.-Palej,
Dist. Bharuch, Pin-392 220.(Guj.)

૨૨૩૯

Ref. No. :

Date :

| નં. | ઉદ્યોગ નું નામ | પ્લોટ નં. | સહી. |
|-----|---|-------------------------|--|
| ૧ | ઓરો પંપ પ્રા.લી. | ૧૦૪/૫-૬ |  |
| ૨ | આર.કે.રિકલેમ એન્ડ રબ્બર પ્રોડક્ટ પ્રા.લિ. | ૧૦૪/૪૮ થી ૫૨ |  |
| ૩ | ઈસરામએલમદ એ. શેખ | ૬૧૩ - ૬૧૫ |  |
| ૪ | ફોનીક્સ એબ્રેસીવ પ્રોડક્ટ | સી૧-૧૦૨/૫ |  |
| ૫ | પાલેજ કંડક્ટર્સ પ્રા.લી. | સી૧બી-૧૦૨/૨૫ | For, Palej Conductors Pvt. Ltd.  Director |
| ૬ | સુયોગ એલીમેન્ટ્સ ઈન્ડીયા પ્રા.લી. | ૧૩૦૬-૧૩૦૭- ૧૩૧૧-૧૩૧૨ |  |

(પાના નં.૨)

**PALEJ
INDUSTRIAL
ESTATE ASSOCIATION**

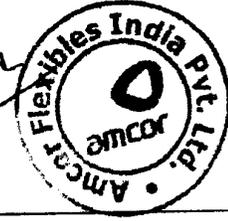
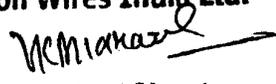
386

Office:
Plot No. : 631/4, G.I.D.C.-Palej,
Dist. Bharuch, Pin-392 220.(Guj.)

૨૩૧૮

Ref. No. :

Date :

| નં. | ઉદ્યોગ નું નામ | પ્લોટ નં. | સહી |
|-----|--|-------------|---|
| ૧૩ | એલીક્સાર ઈન્ડસ્ટ્રીઝ પ્રા.લી. | ૧૦૧ | For Laxit Industries Private Limited.  Authorised Signatory |
| ૧૪ | એમકોર ફ્લેક્સીબલ ઈ.પ્રા.લી. | ૭૦૩ |   |
| ૧૫ | પેરી એન્ટરપ્રાઇઝ ઈ.લી. (ટફલેક્સ ઈન્ડીયા ડીવીઝન) | ૭૦૨ - ૭૦૪ |  |
| ૧૬ | પી.સી.બી.એલ. લી. | ૧ | |
| ૧૭ | ભાગ્યશાસ્ત્રી પ્લાસ્ટીક | સી૧બી-૩૦૧/૭ |  બી. સી. વી. વી. ૫૨૪ |
| ૧૮ | પ્રીસીશન વાયર ઈન્ડીયા લી. | ૩ | Precision Wires India Ltd.  Authorised Signatory |

(પાના નં.૪)

**PALEJ
INDUSTRIAL
ESTATE ASSOCIATION**

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Office:

Plot No. : 631/4, G.I.D.C.-Palej,

Dist. Bharuch, Pin-392 220.(Guj.)

Ref. No. :

Date :

| નં. | ઉદ્યોગ નું નામ | પ્લોટ નં. | સહી. |
|-----|-----------------------|--------------|--|
| ૧૯ | ઈમ્પ્રિન્ટ પેકેજિંગ | ૨૧૩ |  |
| ૨૦ | ઈનાયત અલીભાઈ પટેલ | ૯૦૨-૯૦૩ | |
| ૨૧ | અજનીશ ફેબ્રિકેટર | ૯૦૯ | |
| ૨૨ | જનતા સો.મિલ | ૨૦૫/૧ | No.: 9824198128 Janta Saw Mill Plot No.: 205/1 Koliyad Road, G.I.D.C., Palej. |
| ૨૩ | કિશના રબર ઈન્ડસ્ટ્રીઝ | ૮૨૧ |  |
| ૨૪ | લોયલ વૂડ લી. | ૧૪૦૧ થી ૧૪૧૮ |  19/6/23 |

(પાના નં.૫)

**PALEJ
INDUSTRIAL
ESTATE ASSOCIATION**

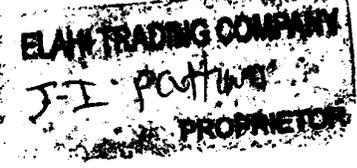
388

Office:

Plot No. : 631/4, G.I.D.C.-Palej,
Dist. Bharuch, Pin-392 220.(Guj.)

Ref. No. :

Date :

| નં. | ઉદ્યોગ નું નામ | પ્લોટ નં. | સહી. |
|-----|---------------------------|--------------------|---|
| ૨૫ | એન. વી. માર્બલ | ૮૦૧ |  |
| ૨૬ | ઈલાહી ટ્રેડીંગ કં. | ૬૦૧ |  |
| ૨૭ | રાઉલજી મુલરાજસિદ બલદેવસિદ | ૭૧૮ |  |
| ૨૮ | સ્ટીલમેન ગેસીસ પ્રા.લી. | ૧૧૦૧ - ૧૧૦૨ |  |
| ૨૯ | આમીના ઈસરારએહમદ શેખ | ૬૩૪/૧ અને ૬૩૪/૨ | |
| ૩૦ | સુમૈયા ઈસરારએહમદ શેખ | ૬૨૩/૮ | |

(પાના નં.૬)

**PALEJ
INDUSTRIAL
ESTATE ASSOCIATION**

389

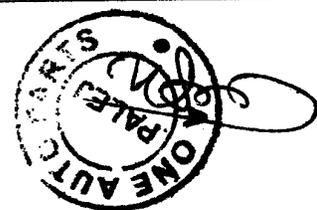
Office:

Plot No. : 631/4, G.I.D.C.-Palej,
Dist. Bharuch, Pin-392 220.(Guj.)

7371C

Ref. No. :

Date :

| નં. | ઉદ્યોગ નું નામ | પ્લોટ નં. | સહી |
|-----|------------------------|--------------|--|
| ૩૧ | શ્રી રાજ પ્રેકાસ્ટ | ૩૦૧/૧૪-૧૫-૧૬ | SHREE RAJ PRECAST PLOT NO. 301/14-15-16, OPP. M. V. MARBLE, SIDCO PALEJ, DIST BHARUCH |
| ૩૨ | સ્નેહલ સન્દીપભાઈ પંચાલ | ૬૨૨/૧૦ | |
| ૩૩ | હર્ષ ઈલેક્ટ્રીકલ્સ | સી૧બી-૧૦૨/૨૬ | Harsh Electricals Proprietor |
| ૩૪ | ગુજરાત સો મિલ | ૬૦૩ / એ | GUJARAT SAW MILL PROPRIETOR |
| ૩૫ | મહેબુબ એહમદ પટેલ | ૬૨૩/૫ | Patel S.M. |
| ૩૬ | હાફેજ ઉસ્માનગની એહમદ | ૬૨૪/૬ |  |

(પાના નં.૭)

**PALEJ
INDUSTRIAL
ESTATE ASSOCIATION**

390

Office:

Plot No. : 631/4, G.I.D.C.-Palej,
Dist. Bharuch, Pin-392 220.(Guj.)

૨૭૧૮

Ref. No. :

Date :

| નં. | ઉદ્યોગ નું નામ | પ્લોટ નં. | સહી. |
|-----|-------------------------|-----------|---|
| ૩૭ | પદાણ સેહનાઝબાનું | ૬૨૭/૭ | ૫૬/૧૨૨ શહિનાજ-જાણુ |
| ૩૮ | રાજપુરોહિત અશોક ભાવશિંગ | ૬૨૭/૫ | |
| ૩૯ | શ્રી સહજાનંદ ડેરી | સી૧-૧૦૨/૬ |  |

નકલ રવાના:-

- (૧) કાર્યપાલક ઈજનેરશ્રી (મા.મ.) જીઆઈડીસી, ભરૂચ તરફ જાણ સારૂ તેમજ જરૂરી કાર્યવાહી અર્થે.
- (૨) પ્રાદેશિક મેનેજરશ્રી-૨, જીઆઈડીસી, અંકલેશ્વર તરફ જાણ સારૂ તેમજ જરૂરી કાર્યવાહી અર્થે.
- (૩) પ્રાદેશિક અધિકારીશ્રી, ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ, ભરૂચ તરફ જાણ સારૂ તેમજ જરૂરી કાર્યવાહી અર્થે.
- (૪) મુખ્ય અધિકારીશ્રી (નિ.વિ.), જીઆઈડીસી, ભરૂચ તરફ જાણ સારૂ તેમજ જરૂરી કાર્યવાહી અર્થે.

(પાના નં.૮)

**OFFICE OF THE CHIEF OFFICER
PALEJ NOTIFIED AREA**

Plot No: 69, GIDC Ind. Estate,
Near Hotel Apex, Narmadanagar,
GIDC, BHARUCH – 392 015,
Phone: 02642-245596
E-mail : nao-palej@gidcgujarat.org

મુખ્ય અધિકારીશ્રીની કચેરી

પાલેજ નિર્દિષ્ટ વિસ્તાર

પ્લોટ નં.: ૬૯, જી.આઈ.ડી.સી. ઈન્ડસ્ટ્રીયલ એસ્ટેટ,
એપેક્ષ હોટલની નજીક, નર્મદાનગર, ભરૂચ - ૩૯૨૦૧૫,
ફોન : (૦૨૬૪૨) ૨૪૫૫૯૬
ઈ-મેલ : nao-palej@gidcgujarat.org

Ref. No: N.T.A/PLJ/ ૬૪૪

Date: ૧૮/૦૮/૨૦૨૩

પ્રતિ,
પ્રમુખશ્રી,
પાલેજ ઔદ્યોગિક વસાહત મંડળ,
પ્લોટ નં. ૬૩૧/૪,
જી.આઈ.ડી.સી., પાલેજ

વિષય : પાલેજ ઔદ્યોગિક વસાહત ખાતે આવેલ પ્લોટ નં. ૨૦૧ થી ૨૦૪ ના પાણીનું કનેક્શન કાપવા બાબત.

સંદર્ભ : ૧) અત્રેની કચેરીને મળેલ ફરીયાદ તા. ૧૦/૦૮/૨૦૨૩

૨) અત્રેની કચેરીનો પત્રકમાંક : ૩૯૭ તા.: ૧૦/૦૮/૨૦૨૩

મહાશય,

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનુંકે, હાલમાં પાલેજ ઔદ્યોગિક વસાહત ખાતે આવેલ પ્લોટ નં. ૨૦૧ થી ૨૦૪ માં રાસાયણિક પ્રક્રિયા ચાલુ છે તે બાબતે અત્રેની કચેરીને તા. ૧૦/૦૮/૨૦૨૩ ના રોજ ફરીયાદ મળેલ હતી. આ ફરીયાદને સંદર્ભે અત્રેની કચેરી દ્વારા સ્થળ મુલાકાત કરતા ઉપરોક્ત પ્લોટ ઉપર રાસાયણિક પ્રક્રિયા ચાલુ હોય તેમ માલુમ પડેલ છે. આ બાબતે તેઓ પાસેથી આ પ્રકારની પ્રવૃત્તિ અંગે જીઆઈડીસી તેમજ જીપીસીબી પાસેથી પરવાનગી લેવામાં આવેલ છે કે કેમ તે અંગે લેખીતમાં દિન ૩ (ત્રણ) માં જાણ કરવા અંગે સંદર્ભ ૨) માં જણાવેલ પત્ર દ્વારા જણાવવામાં આવેલ હતું. પરંતુ તેઓ દ્વારા આજદિન સુધી કોઈપણ માહિતી અત્રેની કચેરીને પહોંચાડવામાં આવેલ નથી. આમ, મ્યુનિસિપાલિટી ચેક્ટ હેઠળ તેમના પ્લોટનું પાણીનું કનેક્શન તાત્કાલિક કાપી નાંખવાનું થાય છે. હાલમાં પાલેજ ઔદ્યોગિક વસાહત ખાતે પાણી પુરવઠાની સ્કીમ આપના દ્વારા સંભાળવામાં આવતી હોય, ઉપરોક્ત જણાવેલ પ્લોટનું પાણીનું કનેક્શન તાત્કાલિક અસરથી કાપી નાંખવા આથી જણાવવામાં આવે છે. તથા સદર પ્લોટનું પાણીનું કનેક્શન કાપ્યા બાદ કાપેલ પાણીના કનેક્શનનાં ફોટોગ્રાફ સાથે અત્રેની કચેરી જાણ કરવા આથી આપને જણાવવામાં આવે છે. જે આપશ્રીની જાણ સારું તેમજ પાણીનાં કનેક્શન કાપવા માટે ત્વરીત કાર્યવાહી કરવા અર્થે.

**G. P. C. BOARD
BHARUCH**

Inward No. 40127
Date 19/8/23

આપનો વિશ્વાસુ



મુખ્ય અધિકારી (નિ.વિ.),

જી.આઈ.ડી.સી., પાલેજ

નકલ સાદર રવાના : ૧) કાર્યપાલક ઈજનેર (મા.મ.), જીઆઈડીસી, ભરૂચ તરફ જાણ સારું તેમજ જરૂરી કાર્યવાહી અર્થે.

૨) પ્રાદેશિક મેનેજરશ્રી-૨, જીઆઈડીસી, અંકલેશ્વર તરફ જાણ સારું તેમજ જરૂરી કાર્યવાહી અર્થે

૩) પ્રાદેશિક અધિકારી, ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, ભરૂચ તરફ જાણ સારું તેમજ તાત્કાલિક જરૂરી કાર્યવાહી કરવા અર્થે.

નકલ રવાના: મે. માસ્ટર કોન્ટ્રીકેટ પ્રા. લી, પ્લોટ નં. ૨૦૧ થી ૨૦૪, જી.આઈ.ડી.સી., પાલેજ

OFFICE OF THE CHIEF OFFICER

PALEJ NOTIFIED AREA

Plot No: 69, GIDC Ind. Estate,
Near Hotel Apex, Narmadanagar,
GIDC, BHARUCH - 392 015,
Phone: 02642-245596
E-mail : nao-palej@gidcgujarat.org

મુખ્ય અધિકારીશ્રીની કચેરી

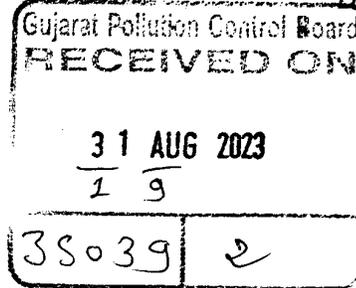
પાલેજ નિર્દિષ્ટ વિસ્તાર

પ્લોટ નં: ૬૯, જી.આઈ.ડી.સી. ઈ-સ્ટ્રીટ અસ્ટેટ,
એપેક્ષ હોટલની નજીક, નર્મદાનગર, ભરૂચ ૩૯૨૦૧૫,
ફોન : (૦૨૬૪૨) ૨૪૫૫૯૬
ઈ મેલ : nao-palej@gidcgujarat.org

Ref. No: N.T./PLJ/ ૬૫૫

Date: ૧ / ૬ / ૨૦૨૩

પ્રતિ,
પ્રાદેશિક અધિકારીશ્રી,
ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ,
પ્લોટ નં. સી-૧/૧૧૯/૩, ફેઝ-૨, જી.આઈ.ડી.સી., ભરૂચ.



3
02/09/23

વિષય : પાલેજ ઔદ્યોગિક વસાહત ખાતે આવેલ પ્લોટ નં. ૨૦૧ થી ૨૦૪ માં ચાલી રહેલ રાસાયણિક પ્રવૃત્તિ બાબત.

સંદર્ભ : ૧) અત્રેની કચેરીને મળેલ ફરિયાદ તા. ૧૦/૦૮/૨૦૨૩

૨) અત્રેની કચેરીનો પત્રકમાંક : ૩૯૭ તા.: ૧૦/૦૮/૨૦૨૩

૩) પ્રાદેશિક મેનેજરશ્રીની કચેરીનો પત્રકમાંક : ૧૫૦૬ તા.: ૧૮/૦૮/૨૦૨૩

૪) અત્રેની કચેરીનો પત્રકમાંક : ૬૪૮ તા.: ૧૮/૦૮/૨૦૨૩

૫) પાલેજ ઔદ્યોગિક વસાહત એસોસિએશનનાં પત્રો તા.: ૧૮/૦૮/૨૦૨૩ તથા તા.: ૨૬/૦૮/૨૦૨૩

મહાશય,

ઉપરોક્ત વિષય અને સંદર્ભ અન્વયે જણાવવાનુંકે, અગાઉ અત્રેની કચેરીને સંદર્ભ ૧) માં જણાવેલ પત્ર દ્વારા પાલેજ ઔદ્યોગિક વસાહત ખાતે પ્લોટ નં. ૨૦૧ થી ૨૦૪ માં રાસાયણિક પ્રક્રિયા ચાલુ હોવા અંગે ફરિયાદ કરવામાં આવેલ હતી. તે સંદર્ભે અત્રેની કચેરી દ્વારા પ્લોટની સ્થળ મુલાકાત કરતા સદર પ્લોટ ઉપર રાસાયણિક પ્રક્રિયા ચાલુ હોવાનું માલુમ પડેલ હતું. તેમજ સ્થળ ઉપર મે. ઈકો વેસ્ટ મેનેજમેન્ટ નાં નામનું બોર્ડ લગાવવામાં આવેલ હતું. આ બાબતે જરૂરી ખુલાસો ફાળવણીદાર પાસેથી અત્રેની કચેરીનાં સંદર્ભ ૨) માં જણાવેલ પત્ર દ્વારા માંગવામાં આવેલ હતો. પરંતુ તેઓ દ્વારા કોઈ ખુલાસો ના આપવામાં આવતા અત્રેની કચેરી દ્વારા સદર પ્લોટનું પાણીનું કનેક્શન કાપવા અંગે સંદર્ભ ૪) માં જણાવેલ પત્રથી જાણ કરવામાં આવેલ હતી. આમ, સદર પ્લોટનું પાણીનું કનેક્શન તા. ૧૮/૦૮/૨૦૨૩ નાં રોજ કાપી નાંખવામાં આવેલ છે.

વધુમાં જણાવવાનુંકે, પ્રાદેશિક મેનેજરશ્રી દ્વારા આપશ્રીને ઉદ્દેશીને સંદર્ભ ૩) માં જણાવેલ પત્ર દ્વારા પાલેજ ઔદ્યોગિક વસાહત ખાતે કોઈપણ પ્લોટમાં કેમીકલ ઉદ્યોગ માટે પરવાનગી આપવી નહીં જેની જાણ કરવામાં આવેલ છે. અને ઉપરોક્ત પ્રવૃત્તિ બંધ કરવા માટે વારંવાર પાલેજ એસોસિએશન દ્વારા તેમના પત્રથી અત્રેની કચેરીને જાણ કરવામાં આવે છે જેની નકલ આ સાથે સામેલ છે. તો આ ફિક્કતોને ધ્યાને લઈ સત્વરે પ્લોટ નં. ૨૦૧ થી ૨૦૪ માં ચાલી રહેલ રાસાયણિક પ્રક્રિયાને બંધ કરવા તેમજ તેની પરવાનગી રદ કરવા અંગે ઘટતી કાર્યવાહી કરવા વિનંતી. આ સાથે સંદર્ભમાં જણાવેલ પત્રોની નકલ બિડાણ કરેલ છે. જે આપશ્રીની જાણ સારૂ તેમજ જરૂરી કાર્યવાહી અર્થે.

સહકારની અપેક્ષા સહ, આભાર.

આપનો વિશ્વાસુ

(Signature)

મુખ્ય અધિકારી (નિ.વિ.),

જી.આઈ.ડી.સી., પાલેજ

Dec 11/19/23

send to Haz. cell 21/12/23

બિડાણ : ઉપર મુજબ

નકલ સાદર રવાના : ૧) કાર્યપાલક ઈજનેર (મા.મ.), જીઆઈડીસી, ભરૂચ તરફ જાણ સારૂ તેમજ જરૂરી કાર્યવાહી અર્થે.

૨) પ્રાદેશિક મેનેજરશ્રી-૨, જીઆઈડીસી, અંકલેશ્વર તરફ જાણ સારૂ તેમજ જરૂરી કાર્યવાહી અર્થે

૩) વરિષ્ઠ પર્યાવરણ ઈજનેરશ્રી, પર્યાવરણ ભવન, છ-રોડ, સેક્ટર-૧૦-એ, ગાંધીનગર-૩૮૨૦૧૦ તરફ જાણ સારૂ તેમજ જરૂરી કાર્યવાહી અર્થે.

૪) પ્રમુખશ્રી, પાલેજ ઔદ્યોગિક વસાહત મંડળ, પાલેજ તરફ જાણ સારૂ તેમજ જરૂરી કાર્યવાહી અર્થે.

22/9/23

DEC 21/19

GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN, SECTOR 10-A,

GANDHINAGAR - 382010,

(T) 079-23232152

BY R.P.A.D.

CLOSURE DIRECTION UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES-2016 AS AMENDED FROM TIME TO TIME.

WHEREAS, you M/s. **Eco Waste Management** are carrying out industrial activity at plot No. 201 to 204, GIDC Palej, Dist: Bharuch.

AND WHEREAS, the Board has granted you Consolidated Consent & Authorization (CCA) under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 by its order no. AWH-127517 which is valid up to 31/12/2027 for operation of the industrial plant for hazardous waste pre-processing.

AND WHEREAS, during the inspection of your industrial plant on dt.08/08/2023 by the officers of the Board, it was noticed that:

1. During visit (Shri Sahjananad Dairy) chemical odour is felt at entrance of the unit as well in back side of the unit.
2. Very strong unbearable pungent smell was felt near mixing of solid and semi-solid waste through JCB area.
3. Unit is not carried out mixing activities (pre-processing) of semi solid and solid on RCC flooring in one corner of the shed without suction facility and APCM. Unit has not provided solid pit for the pre-processing of solid and semi solid hazardous waste.
4. Unit has not provided adequate labeling with waste inventory and also unit has not provided SOP for handling of waste.
5. Unit has not provided pacca road within all premises.
6. Unit has not provided handy LEL detector as per condition no. 1.4 of CC&A.
7. Provided deodorant fogger within shed is not found adequate due to very pungent obnoxious smell of material. In other words, unit has not taken adequate steps for control of odour nuisance from industrial activities as per condition no. 1.5 of CC&A.
8. Unit has not provided internal SOP for material handling & pre-processing of waste as per condition no. 1.6 of CC&A.
9. Mixing is going on at the location other than the area where online sensors for VOC, C₄H₈, H₂S, Chlorine etc. are provided and therefore results were showing Nil.
10. During visit strong chemical smell felt in shed/premises/entrance of premises. It is also observed that this smell persist in cloths/body of visiting officer for more than 12 hours.
11. Unit has found provided laboratory for analysis of hazardous waste however looking to the site it seems that it is not operational. No record /logbook of basic analysis or compatibility analysis pertaining to hazardous waste found in trucks /tankers lying within premises is observed.
12. During visit workers working in the industry and involved in handling of waste found working without PPEs. Unit has not taken adequate care for the safety.
13. There is no inventory of batch wise/truck wise waste receipt is available or maintained.
14. Hazardous waste stored haphazardly in shed.
15. No proper labelling found provided on waste drums. Waste drums are found stored within shed without proper stacking.

16. Complaint from the surrounding area including Palej Industrial Estate Association is received about causing extreme air pollution.
17. Unit has not submitted reply of the written remarks given during visit for the observed various non compliance and corrective measures.

AND WHEREAS, Regional Manager, GIDC, Ankleshwar vide letter dt. 18/08/2023 has written letter to Regional Officer, GPCB-Bharuch that Palej industrial estate is an engineering zone and you are utilizing the plots for the chemical purposes and also have asked not to give permission to chemical plants in Palej industrial estate.

AND WHEREAS, Chief officer (Notified Area), GIDC-Palej vide letter dt. NTA/PLJ/648 dt. 18/08/2023 has asked President, Palej Industrial Estate to disconnect water supply of Plot No.201 to 204.

UNDER THE CIRCUMTANCES, I, D. M. THAKER, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986 to issue directions as under:

1. To prohibit the manufacturing activities of unit with immediate effect.
2. If your production plant runs on captive power plant or on D.G. Set, then you shall stop them also with immediate effect.
3. That the concerned authorities shall stop supply of electricity to your plant with immediate effect till further order issued.
4. Submit Bank Guarantee of Rs. 1,00,000/- (one Lakh only) to the board for compliance assurance at the time of revocation.
5. Interim Environment Damage compensation (EDC) may be decided and communicated by board later on. Unit shall pay interim EDC as and when communicated by board at the time of revocation.

If the above Directions are not complied, you are liable for prosecution under section 15 of the Environment (Protection) Act-1986 which provides punishment with imprisonment for a term which may extend to five years and with fine which may extend to Rs. One Lac or Both.

If you are aggrieved by the aforesaid direction, you may file an appeal under section 5 A of the Environment Protection Act 1986 before National Green Tribunal within thirty days from the date of this order.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker
13/09/2023

(D. M. THAKER)
MEMBER SECRETARY

No. GPCB/ HAZ/GEN-740/ID-86796/

Date:

Issued To:

M/s. Eco Waste Management

Plot No. 201 to 204, GIDC Palej,

Dist: Bharuch

Outward No. 13170/23/09/2023



395 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Copy To:

1. **The Superintendent Engineer (O&M)**
Circle Office,
Dakshin Gujarat Vij Co Ltd,
Maktampur Road, Bharuch
2. **The Executive Engineer (O&M)**
Circle Office,
Dakshin Gujarat Vij Co Ltd,
Maktampur Road, Bharuch
3. **The Deputy Engineer (O&M)**
Circle Office,
Dakshin Gujarat Vij Co Ltd,
Maktampur Road, Bharuch..... Request you to arrange for disconnection of supply of ELECTRICITY (except single phase) with immediate effect from the date of issue of this order to the industrial plant of M/s. Eco Waste Management located at Plot No.201 to 204, GIDC Palej, Dist: Bharuch and arrange to intimate to us accordingly.
4. **The Regional Officer, GPCB, Bharuch** to ensure the compliance of order and submit visit report.
5. **The Unit Head, Bharuch**..... for information and necessary action please.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker
13/09/2023
(D. M. THAKER)
MEMBER SECRETARY

Outward No: 753170, 13/09/2023

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



396
GUJARAT POLLUTION CONTROL BOARD

ANNEXURE - R7
PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

NO: GPCB/Haz-Gen-740(1)/ ID:86796/

Date: /04/2024

By R.P.A.D

To,
M/s Eco waste management
Plot no. 201 to 204, GIDC Palej,
Dist: Bharuch.

- Subject:** Closure Direction issued u/s 5 of EP Act 1986 for the violation of HOWM Rules 2016 vide order dt.13/09/2023
- Reference:** (1) Your closure revocation application dt. Nil received on dt. 02/11/2023
(2) RO-Bharuch Inspection Report dt.13/12/2023 w.r.to to your revocation application
(3) Your letter dt. 05/12/2023 w.r.to board letter dt.30/11/2023

Sir,

In connection with your closure revocation application, your facility was inspected by the officials of the RO-Bharuch on dt. 13/12/2023 and following non-compliance are observed:

1. During inspection, @3543.695 MT of waste is observed within premises, which is stored differently in storage tanks, sumps, tanker, drums & @700-800 MT of mixing waste.
2. Unit has total 27 nos of tanks among which 18 nos of tanks are found filled with waste (@690 MT), Sumps having capacity of 30 KL each (4 Nos), 2 tankers of 50 KL each, drums @9000 Nos (@1800 MT).
3. Chemical odour felt within premises where hazardous waste is found stored in closed shed.
4. Unit has proposed to install additionally APCM and fogger system which is not yet installed.
5. Unit has not provided pucca road within all premises yet.
6. During inspection, no any fogger system is found working.
7. No any online sensor observed at mixing area.
8. During inspection, strong chemical smell felt in shed of premises and this smell persist in cloth /body also.
9. During inspection, no any laboratory incharge was present. No any record/logbook available by person contacted.
10. Plant is not found in operation and workers are not wearing any PPEs while showing site.
11. Unit has not made available inventory of batch wise/truck wise waste receipt during inspection.
12. Unit has stored hazardous waste partially systematic.
13. Industry has not submitted reply of the online query raised by RO-Bharuch w.r.to inspection dt.13/12/2023.

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



397 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

Additionally, you have not submitted reply of the board's letter dt. 30/11/2023 regarding submission of (a) water supply re-connection letter of Palej Industrial Estate and (b) plot allotment letter of GIDC authority for the plot utilization for chemical purpose.

UNDER THE CIRCUMSTANCES, I D. M. Thaker, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 to convey the decision taken by Chairman, Gujarat Pollution Control Board under section (5) of the Environment (Protection) Act -1986 hereby rejects your revocation application and direct you to submit following within 15 days:

- 1) Submit inventory of the quantity of total hazardous waste stored in plant premises in terms of raw material (hazardous waste received but yet to be pre-processed) and finished product (hazardous waste received and pre-processed and ready for co-processing).
- 2) To dispose/transfer stored raw material (hazardous waste received but yet to be pre-processed) to other pre-processing facility having valid permission using VLTS system and online manifest system in time bound manner under the intimation of GPCB.
- 3) To dispose/transfer finished product hazardous waste received and pre-processed and ready for co-processing) to any cement industries using VLTS system and online manifest system in time bound manner under the intimation of GPCB.
- 4) To take all the necessary safety precautions to avoid any possible fire hazard.

For and on behalf of
Gujarat Pollution Control Board

D. M. Thaker
30/14/2024
(D. M. Thaker)

MEMBER SECRETARY

Outward No:810093,01/05/2024

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



398 GUJARAT POLLUTION CONTROL BOARD

ANNEXURE - R8

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

NOTICE OF INTENTION UNDER SECTION 27 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 [HEREINAFTER REFERRED TO AS THE WATER ACT], UNDER SECTION 21(4) OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT-1981 [HEREINAFTER REFERRED TO AS THE AIR ACT] AND UNDER THE ENVIRONMENT (PROTECTION) ACT-1986 AS AMENDED FROM TIME TO TIME

WHEREAS you, M/s Eco waste management are having an industrial plant at plot no. 201 to 204, GIDC Palej, Dist: Bharuch.

AND WHEREAS in exercise of power conferred under Section - 25 of the Water (Prevention and Control of Pollution) Act 1974, under Section - 21 of the Air (Prevention and Control of Pollution) Act 1981 and the Environment (Protection) Act - 1986, the Board has granted Consent to Establish (CTE) vide CTE No. 120569 and Consolidated Consent & Authorization (CC&A) vide no. AWH:125717 with various conditions stipulated therein.

AND WHEREAS during inspection of your industry on dt. 13/12/2023 by authorized officer of the Board, it was observed that:

1. During inspection, @3543.695 MT of waste is observed within premises, which is stored differently in storage tanks, sumps, tanker, drums & @700-800 MT of mixing waste.
2. Unit has total 27 nos of tanks among which 18 nos of tanks are found filled with waste (@690 MT), Sumps having capacity of 30 KL each (4 Nos), 2 tankers of 50 KL each, drums @9000 Nos (@1800 MT).
3. Chemical odour felt within premises where hazardous waste is found stored in closed shed.
4. Unit has proposed to install additionally APCM and fogger system which is not yet installed.
5. Unit has not provided pucca road within all premises yet.
6. During inspection, no any fogger system is found working.
7. No any online sensor observed at mixing area.
8. During inspection, strong chemical smell felt in shed of premises and this smell persist in cloth /body also.
9. During inspection, no any laboratory incharge was present. No any record/logbook available by person contacted.
10. Plant is not found in operation and workers are not wearing any PPEs while showing site.
11. Unit has not made available inventory of batch wise/truck wise waste receipt during inspection.
12. Unit has stored hazardous waste partially systematic.
13. Industry has not submitted reply of the online query raised by RO-Bharuch w.r.to inspection dt.13/12/2023.

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



399 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

AND WHEREAS Board has issued closure direction u/s 5 of EP Act 1986 for the violation of HOWM Rules 2016 vide order dt. 13/09/2023 for the reasons mentioned therein.

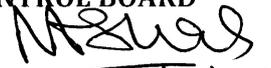
AND WHEREAS Industry has applied for revocation vide letter dt. Nil received on 02/11/2023. Board had asked to submit details of (a) water supply re-connection letter of Palej Industrial Estate and (b) Plot allotment letter of GIDC authority for the revised utilization of plot for the purpose of pre-processing facility-chemical purpose vide letter dt. 30/11/2023. However, you have still not submitted reply thereof.

AND WHEREAS the Board intends to revoke (withdraw) your Consent to Establish (CTE) No. 120569 and Consolidated Consent & Authorization (CC&A) issued vide no. AWH:125717 considering aforementioned non-compliances/non-conformities.

You are hereby directed to reply within 15 days as to why your CTE and CC&A shall not be revoked. Failing to which, it shall be presumed that you have nothing to say in this matter and the Board shall revoke your CTE and CC&A.

This order is issued after obtaining approval of Competent Authority of the Board.

FOR AND ON BEHALF OF
GUJARAT POLLUTION CONTROL BOARD


30/11/24
(N. A. Shah)

ENVIRONMENT ENGINEER

NO: GPCB/Haz-Gen-740(1)/ ID:86796/

Date: /04/2024

Issued to:

M/s Eco waste management
Plot no. 201 to 204, GIDC Palej,
Dist: Bharuch

Outward No: 809993, 30/04/2024

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



400 ANNEXURE - R9 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By R.P.A.D.

Withdrawal and Cancellation of CTE & CCA

WHEREAS, the Gujarat Pollution Control Board has granted Consolidated Consent and Authorisation (CC&A) under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981 and the Hazardous and other Waste (Management and Handling) Rules, 2016 to M/s. Eco Waste Management vide CTE No. 120569 dated 20/08/2022 and CCA order No. AWH-127517 dated 18/07/2023.

AND WHEREAS, the Board is empowered to review the permission granted, from time to time and cancel such consent under the provisions of Section 27(2)(a) of the Water (Prevention and Control of Pollution) Act, 1974, under Section – 21(4) of the Air (Prevention and Control of Pollution) Act 1981 and the Environment (Protection) Act – 1986 and make such order as deemed fit.

AND WHEREAS, Authorized officers of Regional Office Bharuch has carried out inspection of your plant on dated 08/08/2023 and based on observation, board has issued closure direction u/s 5 of EP Act 1986 for the violation of HOWM Rules 2016 vide order no. GPCB/HAZ/GEN-740/ID:86796/753171 dated 13/09/2023 for the reasons mentioned therein.

AND WHEREAS, you have submitted Revocation application vide your letter dt. Nil received to board on dt. 02/11/2023.

AND WHEREAS, Authorized officers of Regional Office Bharuch has carried out inspection of your plant w.r.to revocation application on dated 13/12/2023 and observed that,

- 1) During inspection, @3543.695 MT of waste is observed within premises, which is stored differently in storage tanks, sumps, tanker, drums & @700-800 MT of mixing waste.
- 2) Unit has total 27 nos of tanks among which 18 nos of tanks are found filled with waste (@690 MT), Sumps having capacity of 30 KL each (4 Nos), 2 tankers of 50 KL each, drums @9000 Nos (@1800 MT).
- 3) Chemical odour felt within premises where hazardous waste is found stored in closed shed.
- 4) Unit has proposed to install additionally APCM and fogger system which is not yet installed.
- 5) Unit has not provided pucca road within all premises yet.
- 6) During inspection, no any fogger system is found working.
- 7) No any online sensor observed at mixing area.

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Website : <https://gpcb.gujarat.gov.in>

- 8) During inspection, strong chemical smell felt in shed of premises and this smell persist in cloth /body also.
- 9) During inspection, no any laboratory incharge was present. No any record/logbook available by person contacted.
- 10) Plant is not found in operation and workers are not wearing any PPEs while showing site.
- 11) Unit has not made available inventory of batch wise/truck wise waste receipt during inspection.
- 12) Unit has stored hazardous waste partially systematic.
- 13) Unit has not submitted reply of the board letter dt.30/11/2023 regarding submission of (a) water supply re-connection letter of palej industrial estate and (b) plot allotment letter of GIDC for the plot utilization for chemical purpose.
- 14) Industry has not submitted reply of the online query raised by RO-Bharuch w.r.to inspection dt.13/12/2023.

AND WHEREAS, board has rejected the revocation application vide order no.GPCB/HAZ/GEN-740/ID:86796/810093 dated 01/05/2024 for the reasons mentioned therein and directed to submit following details.

- 1) Submit inventory of the quantity of total hazardous waste stored in plant premises in terms of raw material (hazardous waste received but yet to be pre-processed) and finished product (hazardous waste received and pre-processed and ready for co-processing).
- 2) To dispose/transfer stored raw material (hazardous waste received but yet to be pre-processed) to other pre-processing facility having valid permission using VLTS system and online manifest system in time bound manner under the intimation of GPCB.
- 3) To dispose/transfer finished product hazardous waste received and pre-processed and ready for co-processing) to any cement industries using VLTS system and online manifest system in time bound manner under the intimation of GPCB.
- 4) To take all the necessary safety precautions to avoid any possible fire hazard.

AND WHEREAS, board has issued Notice of Intension for revocation of CTE and CC&A granted to the industry vide letter no. GPCB/HAZ/GEN-740/ID:86796/809993 dated 30/04/2024 for the reasons mentioned therein and provided with a 15 days time to reply.



402 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

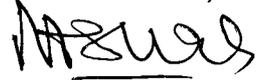
AND WHEREAS, board has not received any reply from you w.r.to to Notice of intension for revocation of CTE and CCA, rejection of closure revocation order dt. 01/05/2024, inspection remarks given by Regional Office – Bharuch during various inspections.

AND THEREFORE, based on the powers conferred on the Board under the provisions of Section 27(2)(a) of the Water (Prevention and Control of Pollution) Act, 1974, under Section – 21(4) of the Air (Prevention and Control of Pollution) Act 1981 and the Environment (Protection) Act – 1986, the Board has decided to withdraw and cancel the CTE No. 120569 dated 20/08/2022 and CCA order No. AWH-127517 dated 18/07/2023 granted to your Industrial Plant under the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act 1981 and the Environment (Protection) Act – 1986.

AND ACCORDINGLY The CTE No. 120569 dated 20/08/2022 and CCA order No. AWH-127517 dated 18/07/2023 is herewith withdrawn and cancelled with immediate effect and M/s. Eco Waste Management located at Plot no. 201 to 204, GIDC Palej, Dist: Bharuch. All necessary safety precautions is required to be taken.

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board,


31/6/24
(N. A. Shah)

Unit Head, Hazardous waste cell

No: GPCB/HAZ/GEN-740/ID: 86796/

Date:

Issued to:

M/s. Eco Waste Management,
Plot no. 201 to 204, GIDC Palej,
Dist: Bharuch

Outward No: 812805, 03/06/2024

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>



403 GUJARAT POLLUTION CONTROL BOARD

ANNEXURE - R10

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

BY R.P.A.D

SUB: FORFEITURE OF BANK GUARANTEE.

Gujarat Pollution Control Board has issued Closure Direction order to M/s. Eco Waste Management at Plot no. 201 to 204, GIDC Palej, Dist: Bharuch under section -5 of Environment (Protection) Ac-1986 for the violation of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 vide letter no. GPCB/HAZ/GEN-740/ID:86796/753171 dated 13/09/2023 for the reasons mentioned therein. Unit has submitted Bank Guarantee of **Rs.1,00,000/- (One Lakh Rupees only)** B.G No. 006GT02232730011 of HDFC Bank Limited which is valid up to 29/09/2024.

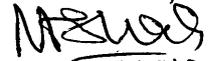
Facility has submitted Bank Guarantee for due compliance report for Direction order dated 13/09/2023.

However, during visit carried out by officials of GPCB Regional Office, Bharuch on dated **13/12/2023**, it was observed that they have failed to fully comply the direction dated 13/09/2023 and board has also rejected the their revocation application vide letter no. GPCB/HAZ/GEN-740(1)/ID:86796/810093 dated 01/05/2024.

In view of above, as the facility has violated the direction order, it has been decided to forfeit the Bank Guarantee of **Rs.1,00,000/- (One Lakh Rupees only)** B.G No. 006GT02232730011 of HDFC Bank Limited at Ground floor, Shop1-5, Simandhar Elegance, Nr Torrent Power Circle, Ram Nagar Road, Sabarmati, Ahmedabad-380005.

This letter is issued with the approval of the competent authority.

For and on behalf of
Gujarat Pollution Control Board,


31/12/24

(N. A Shah)

Unit Head, Hazardous Waste Cell

No. GPCB/HAZ/GEN-740(1)/ID-^{86796/}~~54468/~~

Date:

Issued to:

The Accounts Officer,
Gujarat Pollution Control Board,

Gandhinagar With a request to collect the amount of bank guarantee from the bank and deposit with the Board's account and intimate to this branch.

Encl: Original Bank guarantee No: 006GT02232730011 of Rs. 1,00,000/- (One Lakh Rupees only) of HDFC Bank Limited, at Ground floor, Shop1-5, Simandhar Elegance, Nr Torrent Power Circle, Ram Nagar Road, Sabarmati, Ahmedabad-380005.

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

COPY TO:

1. M/s. Eco Waste Management

Plot no. 201 to 204, GIDC Palej, Dist: Bharuch... For your information please.

**2. The Branch Manager,
HDFC Bank Limited,**

Ground floor, Shop1-5, Simandhar Elegance, Nr Torrent Power Circle, Ram Nagar Road, Sabarmati, Ahmedabad-380005..... for information and necessary action.

3. The Regional Officer,

GPCB, Regional Office,

Bharuch.....for information and necessary action.

Outward No:812808,03/06/2024

GUJARAT POLLUTION CONTROL BOARD



PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

By RPAD

NO: GPCB/Haz-Gen-740(1)/ID:86796/જા:૨૬૩૭૬

Dated: /06/2024

To,

Shri Mohammed Hanif Kadri (Lessor)

B-302, Sonia Apartment, Buddha Gally,
Near Bhatwadi, Andheri West,
Mumbai – 400061.

Sub: Non-compliance by M/s Eco Waste Management, Plot no. 201 to 204, GIDC Palej,
Dist: Bharuch: Regarding.....

Ref: (1) Notarised undertaking dt.04/12/2021

(2) This office letter bearing no. GPCB/Haz-Gen-740(1)/ID:86796/812822 dt. 03/06/24

Sir,

This is to bring to notice that Board has taken various actions as noted hereunder against M/s Eco Waste Management engaged with pre-processing activities at Plot no. 201 to 204, GIDC Palej, Dist: Bharuch.

- (1) Closure direction u/s 5 of Environment Protection Act 1986 for the violations of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 as amended from time to time vide order issued on dt. 13/09/2023 **(Encl 1)**.
- (2) Industry revocation application thereof dt. Nil received on dt 02/11/2023 which was rejected vide this office letter dt. 01/05/2024 **(Encl 2)** for the reasons mentioned therein.
- (3) Notice of Intension for revocation/cancellation of CTE and CC&A issued on 30/04/2024 **(Encl 3)** for the reasons mentioned therein.
- (4) Withdrawal and cancellation of CTE and CC&A granted to industry vide order issued on dt. 03/06/2024 **(Encl 4)**

It may further be noted that as per Rule 4 of Hazardous & Other Waste (Management & Transboundary Movement) Rules - 2016, the occupier is responsible for safe and environmentally sound management of hazardous waste and the hazardous waste generated in the establishment of an occupier shall be sent or sold to an authorized actual user or shall be disposed of in an authorized disposal facility. However, no action taken report is submitted by industry with regard to aforementioned directions/letters

even after considerable time has elapsed which is very serious and poses potential threat to the environment including safety.

You are the lessor of this premises and you Lessor and Lessee had submitted notarized undertaking dt. 04/12/2021 to the Board where it is undertaken that "we lessor and lessee both assure you that if any environment damages will happen in the future in unit M/s Eco Waste Management then we both will take joint liability for remediation and compensation".

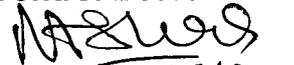
As lessor of the facility, residual liability lies with you and you are equally responsible and therefore direction under section 5 of E.P. Act 1986 for the violation of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 as amended from time to time has been issued vide order mentioned under reference no. (2) above.

For your ready reference, copies of all the communications as mentioned above are attached herewith.

You are, hereby, once again instructed to comply with directions immediately without any delay and submit the details about the action taken with documentary evidences. In the event of any eventualities that may arise out of inaction and non-compliance at your part, you shall be held equally responsible for the violation of provisions of various applicable Acts/Rules.

This letter is issued after the approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board


3/6/24

(N. A. Shah)

Unit Head-Hazardous Waste Cell

Encl: As Above

Outward No: 812843, 03/06/2024



407 ANNEXURE - R12

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

R.P.A.D.

DIRECTION UNDER SECTION-5 OF ENVIRONMENT (PROTECTION) ACT-1986 FOR THE VIOLATIONS OF THE HAZARDOUS & OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES-2016 AS AMENDED FROM TIME TO TIME

WHEREAS, you **M/s. Eco Waste Management** are carrying out industrial activity at plot no. 201 to 204, GIDC Palej, Dist: Bharuch.

AND WHEREAS, you are the lessor of this premises where M/S Eco Waste Management are carrying out industrial activity.

AND WHEREAS, you Lessor with Lessee have submitted notarized undertaking dt. 04/12/2021 wherein it is undertaken that we lessor and lessee both assure you that if any environment damages will happen in the future in unit M/s Eco Waste Management then we both will take joint liability for remediation and compensation.

AND WHEREAS, the Board has issued Closure Direction u/s 5 of Environment Protection Act 1986 for the violations of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 as amended from time to time vide order No.GPCB/HAZ/GEN-740(1)/ID:86796/753170 dated 13/09/2023 for the reasons mentioned therein.

AND WHEREAS, the Board has withdrawn and cancelled the earlier granted CTE vide order No. 120569 dated 20/08/2022 and CCA vide order No. AWH-127517 dated 18/07/2023 under the provisions of Water Act-1974, Air Act-1981 and Hazardous Waste Rule-2016 for establishment and operation of the industrial plant vide this office order bearing no. GPCB/HAZ/GEN-740(1)/ID:86796/ 812805 dated 03/06/2024 for the reasons mentioned therein.

AND WHEREAS, there is an urgent need to transfer/dispose the hazardous waste in environmentally sound manner.

AND WHEREAS, as lessor of the facility residual liability lies with you and you are equally responsible.

AND WHEREAS, during visit carried out by officials of GPCB Regional Office Bharuch on dated 13/12/2023, it was observed that industry has failed to comply the closure direction dated 13/09/2023 and board has also rejected the industry's closure revocation application and directed for following points vide letter no. GPCB/HAZ/GEN-740(1)/ID:86796/810093 dated 01/05/2024.

1. Submit inventory of the quantity of total hazardous waste stored in plant premises in terms of raw material (hazardous waste received but yet to be pre-processed) and finished product (hazardous waste received and pre-processed and ready for co-processing).
2. To disposed/transfer stored raw material (hazardous waste received but yet to be pre-processed) to other pre-processing facility having valid permission using VLTS system and online manifest system in time bound manner under the intimation of GPCB.
3. To dispose/transfer finished product (hazardous waste received and pre-processed and ready for co-processing) to any cement industries using VLTS system and online manifest system in time bound manner under the intimation of GPCB.
4. To take all the necessary safety precautions to avoid any possible fire hazard.

AND WHEREAS, in spite of various letter, direction, communication; industry has not complied and also not submitted plan for compliance.

UNDER THE CIRCUMTANCES, I, D. M. THAKER, Member Secretary of Gujarat Pollution Control Board in exercise of the power conferred on file no. Legal-G-28 under section (5) of the Environment (Protection) Act -1986 issue direction as under:

1. Carry our factual inventory of the quantity of total hazardous waste stored in plant premises in terms of raw material (hazardous waste received but yet to be pre-processed) and finished product (hazardous waste received and pre-processed and ready for co-processing).
2. **To immediately dispose off entire such hazardous waste material lying within plant premises in environmentally sound manner at authorized facility in co-ordination with Regional Officer-Bharuch using VLTS system & online manifest system and under supervision of expert(s) within 15 days and to submit action taken report. Characterisation/analysis of the material disposed off shall be carried out and records thereof shall be maintained.**
3. To take all the necessary safety precautions to avoid any possible fire hazard and environment damages.

If the above Directions are not complied, you are liable for prosecution under section 15 of the Environment (Protection) Act-1986 which provides punishment with imprisonment for a term which may extend to five years and with fine which may extend to Rs. One Lac or Both.

Outward No: 8128/2006/2004



409 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

If you are aggrieved by the aforesaid direction, you may file an appeal under section 5 A of the Environment Protection Act 1986 before National Green Tribunal within thirty days from the date of this order.

For and on behalf of
Gujarat Pollution Control Board

D.M. Thaker
3/6/2024

(D. M. Thaker)
Member Secretary

No. GPCB/HAZ/GEN-740(1)/ID:86796/

Date:

Issued To:

1. **Shri Mahammed Hanif Kadri (Lessor)**

B/302, Sonia Apartment, Buddha Gally,
Near Bhatwadi, Andheri West,
Mumbai – 400061.

2. **M/s. Eco waste management**

Plot no. 201 to 204, GIDC Palej, Dist: Bharuch.

Outward No:812822,03/06/2024

Clean Gujarat Green Gujarat



ANNEXURE - R13 139/c 410 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

TIME-BOUND

By R.P.A.D

No. GPCB/HAZ-GEN-294(10)/ID- 86796/

Date:

To,
M/s. Eco Waste Management,
Plot No: 201 to 204, GIDC Palej,
Palej – 392220, Dist: Bharuch

Sub: Immediate corrective and preventive necessary actions for control of pollution with reference to earlier non-compliances and upcoming monsoon season- Regarding....

Ref: This office letter regarding rejection of revocation application dt. 01/05/2024.

Sir,

As you are aware, monsoon is about to set in, you are required to take all necessary measures as directed earlier by this office through various communications last being mentioned under the reference. In continuation to the same, you are, hereby, therefore instructed to do the following:

1. As per IR dt. 13/12/2023, @3543.695 MT of waste is observed within premises, which is stored differently in storage tanks, sumps, tankers, drums & @ 700-800 MT of mixing waste. 18 nos. of tanks amongst total 27 tanks found filled with waste (@690 MT), sumps having capacity 30 KL each (4 nos), 2 tankers of 50 KL each, drums @9000 nos (1800 MT). In view of same as huge quantum of hazardous waste is stored since long in your premises all safety precautions to avoid possibility of fire hazard need to be undertaken as well as to avoid any contamination of rain water during upcoming monsoon.
2. The facility shall comply with all the Directions, letters issued by GPCB HO and written instructions issued to the facility during visits carried out by Regional Office-Bharuch.
3. The facility shall comply with all conditions mentioned in Guidelines for Pre-Processing and Co-Processing of Hazardous and Other Wastes in Cement Plant as per H&OW(M & TBM) Rules, 2016 published by CPCB.
4. For the better management and required preparedness, weather forecasting shall also be used and shall take all necessary prior action(s) to cope up with the situation including incidents of heavy rain/storm.
5. The run off/storm water at various significant points should be constantly monitored for its water quality and to ensure that under no circumstances contaminated rain water / run off finds its way to River, Nalas, Natural Drain, surrounding docile area etc.
6. Effluent treatment plant units & chemical storage tanks-areas / Hazardous waste storage sites etc. should be monitored to prevent that there is no overflow/leakage to the surrounding environment.
7. All necessary control measures shall be taken to avoid rain water intrusion into the hazardous waste storage area/shed where the hazardous waste received and stockpiled

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

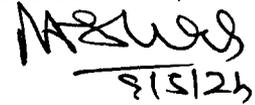
including pre-processing area/pits and ensure that there is no contamination of the rain water.

8. Relevant guidelines for management of used/discarded packaging materials etc. shall be complied with.

You are instructed to comply above and submit action taken report of the same to G.P.C.B. Head Office, Gandhinagar as well as concerned Regional Office within 7 days.

In the event of any eventualities that may arise out of the inaction and non-compliance at your part, you shall be held responsible for the violation of provisions of various applicable Acts/ Rules and shall be liable to pay Environment Damage Compensation as per CPCB Guidelines and various NGT orders.

For and on behalf of
Gujarat Pollution Control Board,



(N. A. Shah)

Unit Head- Hazardous Waste Cell

Copy to:

1. Regional office, Bharuch..... For information and necessary action.
2. Unit Head, BharuchFor information and necessary action.

Order No: 812316, 13/05/2024

No. GPCB/Haz-Gen-740(1)/ID-86796/7D-25375/8 22 03/04/2024

To,
The Regional Officer,
Gujarat Pollution Control Board
Bharuch.

Sub : Disposal of Hazardous Waste lying with M/S Eco Waste Management located at Plot no. 201 to 204, GIDC Palej, Dist: Bharuch: Regarding.....

Ref :

- (1) Closure direction u/s 5 of EPA – 1986 for violation of HOWMR, 2016 issued on dt. 13/09/2023
- (2) Revocation application thereof dt. Nil received on dt. 02/11/2023 which has been rejected vide this office letter dt. 01/05/2024
- (3) This office letter dt. 09/05/2024
- (4) CTE & CCA withdrawal and cancellation order dt. 03/06/2024
- (5) Direction to lessor of the facility and industry under section 5 of EPA - 1986 for violation of HOWMR, 2016 issued on dt. 03/06/2024

Sir,

This has reference to bring to your kind notice that in spite of direction issued to the industry on the basis of the findings of the inspection of the officials of the Regional Office – Bharuch, industry has not responded-complied and now, therefore the CTE as well as CCA granted to the industry have been withdrawn and cancelled.

From your inspection report dt. 13/12/2023, it is learnt that unit has not fully complied with the direction issued to them and about 3543.695 MT of hazardous waste found within premises.

It is the liability of responsible party to carry out Phase - I and Phase – II environmental site assessment to characterise the extent of contamination followed by Risk assessment in line with the CPCB guideline on “Implementing Liabilities for Environmental Damages due to Handling & Disposal of Hazardous Waste & Penalty”, as applicable. As per the this CPCB guideline in case the responsible party fails to undertake timely assessment and remediation work, SPCB shall carry out the same of its own or by engaging a consultant/contractor and in such case, SPCB shall impose liability equivalent to two times the cost incurred on the same to the responsible party. The said liability amount shall be recovered with interest as applicable.

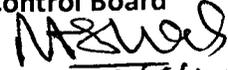
Such in-action, negligence by the responsible party coupled with storage of hazardous waste in such huge quantity for extended time period which was meant for pre-processing has a severe potential environment and safety threat and also not in line with the provisions of the HOWMR, 2016 as amended from time to time and aforementioned CPCB guideline.

Therefore, this office has issued a direction to the lessor vide order dt. 03/06/2024 to immediately dispose off entire hazardous waste material lying within plant premises in environmentally sound manner at authorized facility in your co-ordination using VLTS system & online manifest system and under the supervision of expert(s) within 15 days and to submit action taken report. Prior factual inventory of the total hazardous waste is also directed to be carried out.

In view of above, I am directed to instruct you to co-ordinate and ensure disposal of the entire quantity of hazardous waste as per the direction issued within 15 days and if the responsible parties fail to do so you shall dispose the referred hazardous waste accordingly. The expense thereof initially is to be borne by GPCB and shall be recovered from the responsible parties later as per the applicable provisions of the Acts/Rules/Guidelines.

This letter is issued as per the instruction of the higher authority.

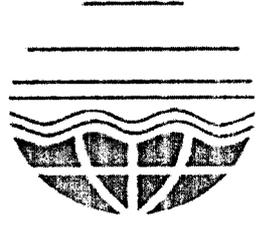
For & on behalf of
Gujarat Pollution Control Board


3/6/24

N. A. Shah
Unit Head – Haz. Branch.

C. C. To : Unit Head
GPCB, Bharuch...For your kind information, co-ordination and necessary
action please.

GUJARAT POLLUTION CONTROL BOARD
 PARYAVARAN BHAVAN
 Sector-10-A, Gandhinagar-382010
 Phone Number: (079) 23226295
 Fax : (079) 23232156
 Website : www.gpcb.gov.in



લીગલ નોટીસ

નં.ગુ.પ્ર.નિ.બોર્ડ/હેઝાર્ડસ-જનરલ-૭૪૦(૧)/આઈડી-૮૬૭૯૬/

આર.પી.એ.ડી.

પ્રતિ,

- 1) M/s.Eco Waste management,
Plot No. 201 to 204,
GIDC Palej,
Village- Palej, Dist-Bharuch-392220.
- 2) Mr. Vijay Bhaskar Reddy,
2nd Floor, Anitha Enclave,
Bh. Southern Spice Restaurant,
Road No. 10, Jubilee Hills, Hyderabad-50003
- 3) Shri Mahammed Hanif Kadri (Lessor)
B-302, Sonia Apartment, Buddha Gally,
Nr. Bhatwadi, Andheri West, Mumbai-400061

મહાશયશ્રી,

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ એક સ્વાયત સંસ્થા છે અને બોર્ડની રચના પાણી અધિનિયમ-૧૯૭૪ ની કલમ-૪ હેઠળ રાજ્ય સરકાર ધ્વારા કરવામાં આવેલ છે. બોર્ડની વડી કચેરી ગાંધીનગર ખાતે આવેલ છે. અને જીલ્લા કક્ષાએ પ્રાદેશિક કચેરીઓ આવેલી છે. પાણી પ્રદુષણ (નિયંત્રણ અને નિવારણ) અધિનિયમ ૧૯૭૪ તથા હવા પ્રદુષણ (નિયંત્રણ અને નિવારણ) અધિનિયમ ૧૯૮૧ તથા પર્યાવરણ (સુરક્ષા) અધિનિયમ ૧૯૮૬ તથા તે હેઠળ બનેલ તમામ નિયમોનું તથા તમામ કાયદાઓની જોગવાઈઓનું પાલન કરાવવાની તથા વિવિધ અદાલતી ચુકાદાઓમાં આપેલ નિર્દેશોનું પાલન કરાવવાની સત્તા અને કામગીરી બોર્ડની છે.

આપ નં.(૨)થી નં.(૩) તે નં. (૧)માં જણાવેલ M/s.Eco Waste management હેઝાર્ડસ વેસ્ટ પ્રોસેસીંગ એકમના રોજબરોજના વહીવટ અને સંચાલન માટે જવાબદાર છો અને હાલનો ગુનો આપની જાણ હેઠળ બનેલ છે તથા આપના દ્વારા નોટીસમાં જણાવેલ કે ગુનો રોકવા પર્યાવરણ સુરક્ષા બાબતે કોઈ કાળજી લેવામાં આવેલ નથી.

જેથી સદર કાયદાકીય નોટીસ આપી જણાવવાનું કે,

૧) કોઈપણ ઉદ્યોગ ચલાવવા (ઔદ્યોગિક પ્રવૃત્તિ) અંગે બોર્ડની પરવાનગી સ્થાપતી વખતે CAA તથા ઉત્પાદન ચાલુ કરતી વખતે O&A અને હેઝાર્ડસ વેસ્ટ રૂલ્સ હેઠળ ઓર્થોરાઈઝેશન મેળવવું ફરજિયાત છે, અને તેમાં આપેલ શરતોનું પાલન કરીને એકમ ચલાવવા/સંચાલન માટે આપ જવાબદાર વ્યક્તિ છો. તથા હેઝાર્ડસ વેસ્ટ મેનેજમેન્ટ રૂલ્સ ૨૦૧૬ ની અને તેના વખતો વખતના સુધારા અન્વયેની જોગવાઈઓ પ્રમાણે આપની સાઈટની કોઈ પણ પ્રવૃત્તિ કે આ નિયમો તથા પ્રવર્તમાન કાયદાઓની જોગવાઈઓનું પાલન કરવા આપ બંધાયેલા છો.

૨) બોર્ડ દ્વારા બોર્ડની પ્રાદેશિક કચેરી ભરૂચના તા.૦૮/૦૮/૨૦૨૩ના સ્થળ તપાસ દરમિયાન જોવા મળેલ વિવિધ પર્યાવરણીય ત્રુટીઓને ધ્યાને લઈ પર્યાવરણ(સુરક્ષા)અધિનિયમ-૧૯૮૬ ની કલમ ૫ હેઠળ જોખમી તથા અન્ય કચરાના નિયમો ૨૦૧૬ ના ભંગ બદલ તા.૧૩/૦૮/૨૦૨૩ ના રોજ એકમને બંધ કરવાનો હુકમ કરવામાં આવેલ.

૩) આપના દ્વારા કરવામાં આવેલ રીવોકેશનની અરજી બોર્ડને તા.૦૨/૧૧/૨૦૨૩ના રોજ મળેલ જે અન્વયે બોર્ડની પ્રાદેશિક કચેરી ભરૂચના તા. ૧૩/૧૨/૨૦૨૩ ના સ્થળ તપાસ અહેવાલ દરમિયાન નીચે જણાવેલ પર્યાવરણીય ત્રુટીઓને ધ્યાને લઈ, બોર્ડ દ્વારા તા.૦૧/૦૫/૨૦૨૪ ના પત્રથી ના-મંજૂર કરવામાં આવેલ તથા નીચે જણાવેલ વિગતો દિન-૧૫ માં રજૂ કરવા સૂચના આપેલ. જે આપ દ્વારા બોર્ડને રજૂ કરવામાં આવેલ નથી.

Observation of IR dt.13/12/2023

1. During inspection, @3543.695 MT of waste is observed within premises, which is stored differently in storage tanks, sumps, tanker, drums & @700-800 MT of mixing waste.
2. Unit has total 27 nos of tanks among which 18 nos of tanks are found filled with waste (@690 MT), Sumps having capacity of 30 KL each (4 Nos), 2 tankers of 50 KL each, drums @9000 Nos (@1800 MT).
3. Chemical odour felt within premises where hazardous waste is found stored in closed shed.
4. Unit has proposed to install additionally APCM and fogger system which is not yet installed.
5. Unit has not provided pucca road within all premises yet.
6. During inspection, no any fogger system is found working.
7. No any online sensor observed at mixing area.
8. During inspection, strong chemical smell felt in shed of premises and this smell persist in cloth /body also.
9. During inspection, no any laboratory incharge was present. No any record/logbook available by person contacted.
10. Plant is not found in operation and workers are not wearing any PPEs while showing site.
11. Unit has not made available inventory of batch wise/truck wise waste receipt during inspection.
12. Unit has stored hazardous waste partially systematic.
13. Industry has not submitted reply of the online query raised by RO-Bharuch w.r.to inspection dt.13/12/2023.

Direction Point:

- 1) Submit inventory of the quantity of total hazardous waste stored in plant premises in terms of raw material (hazardous waste received but yet to be pre-processed) and finished product (hazardous waste received and pre-processed and ready for co-processing).
- 2) To dispose/transfer stored raw material (hazardous waste received but yet to be pre-processed) to other pre-processing facility having valid permission using VLTS

system and online manifest system in time bound manner under the intimation of GPCB.

- 3) To dispose/transfer finished product hazardous waste received and pre-processed and ready for co-processing) to any cement industries using VLTS system and online manifest system in time bound manner under the intimation of GPCB.
- 4) To take all the necessary safety precautions to avoid any possible fire hazard.

૪) આમ આપના દ્વારા ઉપરોક્ત બાબતો ધ્યાને લેતા જણાયેલ છે કે જોખમી તથા અન્ય કચરાના નિયમો ૨૦૧૬ ની જોગવાઈઓ મુજબ કામગીરી કરેલ નથી તથા આપને આપેલ ડાઇરેક્શનનું પાલન કરવામાં આવેલ નથી.

૫) આપ નં (૩) દ્વારા ઉપરોક્ત એકમને આપની માલિકીની જગ્યા એકમ ચલાવવા માટે ભાડે આપેલ છે અને આપે તે બાબતે એકમની ગુપ્તનિબોર્ડની મંજૂરી મેળવતી વખતે કરેલ અરજી સાથે(૨)અને નં (૩)નું તા.૦૪/૧૨/૨૦૨૧નું “We lessor and Lessee both assure you that if any environment damage will happen in the future in unit M/s. Ecowaste Management then we both will take joint liability for remediation and compensation.” અંગેનું નોટરાઈઝડ અંડરટેકીંગ રજુ કરેલ છેઅને આથી એકમની શેષ જવાબદારી તમારી રહે છે અને આપ પણ નં.(૨) દ્વારા કરાયેલ ભંગના એટલા જ જવાબદાર છો. અને આથી આપને તા. ૦૩/૦૬/૨૦૨૪ના પત્રથી એકમને આપેલ તમામ પત્ર વ્યવહારની નકલ પુરી પાડેલ છે અને તા. ૦૩/૦૬/૨૦૨૪થી પર્યાવરણ(સુરક્ષા)અધિનિયમ-૧૯૮૬ની કલમ-૫ હેઠળ જોખમી તથા અન્ય કચરાના નિયમો ૨૦૧૬ના ભંગ બદલ નીચે મુજબના ડાઇરેક્શન આપવામાં આવેલ જેનું આપના દ્વારા આજટિન સુધી પાલન કરવામાં આવેલ નથી.

1. Carry our factual inventory of the quantity of total hazardous waste stored in plant premises in terms of raw material (hazardous waste received but yet to be pre-processed) and finished product (hazardous waste received and pre-processed and ready for co-processing).
2. To immediately dispose off entire such hazardous waste material lying within plant premises in environmentally sound manner at authorized facility in co-ordination with Regional Officer-Bharuch using VLTS system & online manifest system and under supervision of expert(s) within 15 days and to submit action taken report. Characterisation/analysis of the material disposed off shall be carried out and records thereof shall be maintained.
3. To take all the necessary safety precautions to avoid any possible fire hazard and environment damages.

૬) ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડ દ્વારા આથી એકમને આપેલ સીટીઈ નંબર ૧૨૦૫૬૯ તથા સીસીએ નંબર એડબલ્યુએચ ૧૨૭૫૧૭ તા.૧૮/૦૭/૨૦૨૪થી આપેલ પરવાનગીઓ તેમાં દર્શાવેલ શરતોના પાલન ન થવા અને પ્રદૂષણની સમસ્યાના અનુસંધાને નિયમોનુસારની આગોતરી જાણ અને તક આપ્યા બાદ પરવાનગીઓ બોર્ડના પત્ર ક્રમાંક નંબર.GPCB/HAZ/GEN-740/HD-86796/812805 dated 03/06/2024 થી withdrawn and cancelled કરવામાં આવેલ છે.

૭) બોર્ડ ધ્વારા તા. ૧૩/૦૮/૨૦૨૩ ના રોજ ક્લોઝર ડાયરેક્શન અને ત્યારબાદના પત્ર વ્યવહાર/નોટીસ આપી ધ્યાન દોરવામાં આવેલ. આમ છતાં આપના ધ્વારા ઉપરની હકીકતે હેઝાર્ડસ વેસ્ટ મેનેજમેન્ટ નિયમો-૨૦૧૬ની જોગવાઈઓનો સતત ભંગ કરવામાં આવેલ છે અને તે હાલમાં પણ ચાલુ છે.

૮) ઉપરોક્ત વિગતો જોતા જણાય છે કે, આપે હેઝાર્ડસ વેસ્ટ મેનેજમેન્ટ રૂલ્સ-૨૦૧૬ની જોગવાઈઓના અમલીકરણ બાબતે કોઈ જરૂરી પગલા લીધેલ નથી. આમ પર્યાવરણીય કાયદા તથા નિયમોની જોગવાઈઓનો ભંગ કરી પર્યાવરણ સુરક્ષા અધિનિયમ-૧૯૮૬ની કલમ-૧૫ હેઠળ શિક્ષાપાત્ર ગુનો કરેલ હોઈ. આ કાયદાકીય નોટીસ આપી જણાવીએ છીએ કે દિન-૧૫માં ઉપરોક્ત બાબતે ઉચિત ખુલાસો કરશો અન્યથા બોર્ડ ધ્વારા આપની સામે હેઝાર્ડસ વેસ્ટ રૂલ્સ-૨૦૧૬ની જોગવાઈઓના ભંગ અન્વયે પર્યાવરણ (સુરક્ષા) અધિનિયમ-૧૯૮૬ અને તેના સુધારાની કલમ-૧૪,૧૪-એ અને ૧૫,૧૫-એ હેઠળ પગલાં લેવામાં આવશે જેની નોંધ લેશો.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી.

Ref. ૧/૪/૨૦૨૪
(આર. વી. પટેલ)
યુનિટ હેડ લીગલ

નકલરવાના :

- ૧) યુનિટ હેડશ્રી (હેઝાર્ડસ-વેસ્ટ) ગુ.પ્ર.નિ.બોર્ડ, વડીકચેરી, ગાંધીનગર.
- ૨) યુનિટ હેડ-ભરૂચ, ગુ.પ્ર.નિ.બોર્ડ, વડીકચેરી, ગાંધીનગર.
- ૩) પ્રાદેશિક અધિકારીશ્રી, ગુ.પ્ર.નિ.બોર્ડ, પ્રાદેશિક કચેરી, ભરૂચ.
- ૪) કાયદા શાખા, વડી કચેરી, ગાંધીનગર.

Outward No: 819052, 12/08/2024

SHRI MAHAMMED HANIF KADRI

418

ANNEXURE - R16 169/c

B-302, Sonia Apartment, Buddha Gally, Near Bhatwadi, Andheri West,
Mumbai-400061.

To,

Unit Head-Hazardous Waste Cell

Gujarat Pollution Control Board

Paryavaran Bhavan, CHH Road, Sector 10A,

Gandhinagar, Gujarat 382010

| | |
|---------------------------------|----|
| Gujarat Pollution Control Board | |
| RECEIVED ON | |
| 05 SEP 2024 | |
| 6 | |
| 30844 | 23 |

Kind Attention: - Shri N. A Shah

Subject: M/s. Eco Waste Management, Plot No. 201 to 204, GIDC Palej, Dist. Bharuch.

Ref No.: GPCB/Haz-Gen-740(1)/ID:86796/25375/812843, Date:-03/06/2024.

Respected sir,

This is with reference to above mentioned letter address to Shri Mahammed Hanif Kadri (Lessor), we have to state as under,

1. We are the owner of Plot no. 201 to 204, GIDC Palej, Dist: Bharuch.
2. We gave our premises on rent basis to M/s. Eco Waste Management on Plot no. 201 to 204, GIDC Palej, Dist: Bharuch, represented by Mr. Shreevangala Vijay Bhaskar Reddy with address SF-202, opp. Trade square Sabarmati powerhouse, Sabarmati Ahmedabad.
3. We were informed by the Mr. Reddy that they will established Pre-processing facility for the waste to prepare fuel.
4. The consent was granted to M/s. Eco Waste Management vide consent no AWH-127517 dated 19/07/2023.
5. We were not aware about the operation of pre-processing facility & its implication on environment.
6. We came to know of closer notice & directors of the board. After receiving above-mentioned letter dated 03/06/2024.
7. We try to contact Mr. Reddy but could not established any contacts.
8. Mr. Reddy is not reachable yet any of the address mentioned in the lease engagement.

Headix

Urgent

A. Discuss

D/EP

AB

10/9/24

3312
9/9

SHRI MAHAMMED HANIF KADRI

419

15/10

B-302, Sonia Apartment, Buddha Gally, Near Bhatwadi, Andheri West,
Mumbai-400061.

9. We came to know his bad intentions when we personally visited his Modasa unit.
10. We lounge the police compliant on 06/08/2024 with the Police Inspector Palej. Copy of our police complaint is attached as **Annexure – I**.
11. We are trying to established contact with Mr. Reddy through other sources also.
12. We were issue legal notice through over advocate on 19/01/2024. Copy of the same is attached as **Annexure – II**.
13. We are committed to protect the environment, the operation on the site is completely closed. The waste is well protected. We are analysis the sample of waste through laboratory M/s L J Institute of Engineering and Technology based on the analysis report. We find out that appropriate disposal method.

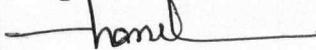
We are new to this business, we do not have any exposure and past experience of this type of business will be taken the help of experts from the field to prepare the detailed project report.

Mean time we request you not to take any legal action against us. The company ID of unit is 86796. But we do not have any password of this ID. We request you to provide as the fresh password and update the mobile number to +91 99203 70417to assess the site. We will fill revocation forms and other applicable statutory regulation online. Please provide us new password.

Thanking you,

Shri. Mahammed Hanif Kadri (Lessor)

Signature



CC:

Regional Officer

Gujarat Pollution Control Board

Bharuch

753

નં. જીપીસીબી/એચએએડ-જન-૭૪૦/આઇડી-૮૬૭૯૬/ 754129 તા.

25 SEP 2023

પ્રતિ,

પ્રમુખશ્રી,

પાલેજ ઔદ્યોગિક વસાહત એસોસીએશન,

પ્લોટ નં ૬૩૧/૪, જી.આઈ.ડી.સી પાલેજ,

ભરૂચ, જી:ભરૂચ-૩૯૨૨૨૦

વિષય: પાલેજ ઔદ્યોગિક વસાહત ખાતે આવેલ પ્લોટ નંબર ૨૦૧ થી ૨૦૪ ઇકો વેસ્ટ મેનેજમેન્ટ ઉદ્યોગ દ્વારા રાસાયણિક પ્રવૃત્તિ કરવા બાબત.

સંદર્ભ: પાલેજ ઔદ્યોગિક વસાહત એસોસીએશન કચેરીના તા. ૧૮/૦૮/૨૦૨૩ તેમજ તા. ૨૬/૦૮/૨૦૨૩ના પત્રો

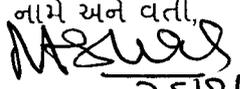
શ્રીમાન,

ઉપરોક્ત વિષય અને સંદર્ભે જણાવવાનું કે બોર્ડની પ્રાદેશિક કચેરી - ભરૂચના અધિકારીશ્રીઓ દ્વારા મે. ઇકો વેસ્ટ મેનેજમેન્ટ એકમની તા. ૦૮/૦૮/૨૦૨૩ની ફરિયાદના અનુસંધાને તુરંત તા. ૦૮/૦૮/૨૦૨૩ના રોજ તપાસ અર્થે મુલાકાત લેવામાં આવેલ. સદર તપાસ અહેવાલના આધારે બોર્ડ દ્વારા સદર એકમને Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016ના ભંગ બદલ The Environment Protection Act 1986 ની કલમ ૫ હેઠળ તા. ૧૩/૦૯/૨૦૨૩ ના રોજ બંધનો હુકમ પાઠવવામાં આવેલ છે. જે આપશ્રીની જાણ સારું.

વધુમાં મુખ્ય અધિકારીશ્રી, પાલેજ નિર્દિષ્ટ વિસ્તારના તા. ૧૮/૦૮/૨૦૨૩ના આપને મે. ઇકો વેસ્ટ મેનેજમેન્ટના સદર પ્લોટનું પાણી કનેક્શન કાપવા માટે લખેલ પત્ર અન્વયે આપના દ્વારા પાણીનું કનેક્શન કાપી નાંખેલ છે કે કેમ તે બાબતે અત્રેની કચેરીને જાણ કરવા વિનંતી.

આ પત્ર સક્ષમ અધિકારીશ્રીની મંજૂરી બાદ પાઠવેલ છે.

ગુજરાત પ્રદૂષણ નિયંત્રણ બોર્ડના

નામે અને વતી,


25/9/23
 યુનિટ હેડ, હેઝાર્ડસ વેસ્ટ સેલ

નકલ રવાના : મુખ્ય અધિકારીશ્રી (નિ.વિ.)

મુખ્ય અધિકારીશ્રીની કચેરી,

પ્લોટ નં. ૬૯, જી.આઈ.ડી.સી. ઈન્ડસ્ટ્રીયલ એસ્ટેટ,

એપેક્ષ હોટલની નજીક, નર્મદાનગર, ભરૂચ - ૩૯૨૦૧૫.

આપની કચેરીના તા. ૧૮/૦૮/૨૦૨૩ તેમજ તા. ૨૮/૦૮/૨૦૨૩ના પત્ર અન્વયે
આપશ્રીની જાણ સારું.

પ્રાદેશિક મેનેજરશ્રી,

પ્રાદેશિક મેનેજરશ્રીની કચેરી,

પ્લોટ નં. ૬૨૪/બી, વાલીયા રોડ,

જી.આઈ.ડી.સી. અંકલેશ્વર - ૩૯૩૦૦૨.

આપની કચેરીના તા. ૧૮/૦૮/૨૦૨૩ના પત્ર અન્વયે આપશ્રીની જાણ સારું.

2023

By RPAD

No.GPCB/HIAZ-GEN-740/ID-86796 754128

Date:

25 SEP 2023

To,
~~Shri Bhavsh Thakkar,~~
C1B, 102/6, GIDC Palej,
Bharuch-392220

Sub: Complaint regarding foul smell from M/s Eco Waste Management, Palej, Bharuch-Regarding.

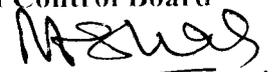
Ref: Complaint grievance number PMOPG/1/2023/0165275 dated 19/08/2023 registered on CPGRAMS portal received by this office through CPCB, New Delhi vide letter F. No. PI-14/21/2021-WM-II-HO-CPCB-HO (1)/554 dated: 29/08/2023

Dear Sir,

In connection with the above mentioned subject and reference; this is to inform you that your complaint received by Regional Office, Bharuch about the pollution related issues caused by M/S Eco Waste Management, Palej on dt. 08/08/2023 was investigated by the officials on the same day i.e. on dt. 08/08/2023. On the basis of the findings of the investigation report, Board has issued Closure Direction u/s 5 of The Environment Protection Act- 1986 for the violation of the Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 to the referred pre-processing facility of M/S Eco Waste Management located at Palej, Bharuch vide order dt. 13/09/2023.

This letter is issued with the permission of the competent authority of the Board.

For and on behalf of
Gujarat Pollution Control Board


25/9/23
(N. A. Shah)

Unit Head – Hazardous Waste Cell

Copy To:

Shri B. Vinod Babu,
Division Head, Waste Management –II Division,
Central Pollution Control Board,

Parivesh Bhawan, East Arjun Nagar, Delhi-110032.....For your kind information w.r.to your office letter mentioned under the reference.

FIRST INFORMATION REPORT

પ્રથમ માહિતી અહેવાલ

(Under Section 173 B.N.S.S)

(ભારતીય નાગરિક સુરક્ષા સંહિતાની કલમ 173 હેઠળ)

- 1 District ભરુચ Police પાલેજ Ye 20 FIR N 11199039240 Date 16/10/20
t e Sta ar 24 o. 529 (તારીખ 24
(જિલ્લો) tion (વર્ષ (પ્ર.મા.)
(પોલીસ) અ.ક્રમાં
સ્ટેશન) ક)
- 2 (i) Act બી.એન.એસ Section 125,287,270,280,54
(અધિનિયમ) ns
(કલમો)
- (ii) Act પર્યાવરણ સુરક્ષા અધિનિયમ Section 8,15(1)
(અધિનિયમ) ns
(કલમો)
- 3 (a) Occurrence of offence:
(ક) (ગુનો બન્યાનો સમયગાળો)
Day. મંગળવાર Date from 18/06/2024 Date to 16/10/2024
(દિવસ) (તારીખથી) (તારીખ સુધી)
Time Period સમયગાળો Time from 00:00 Time to 15:15
(સમયગાળો) (કલાકથી) (કલાક સુધી)
- (b) Information received Date 16/10/2024 Time 15.45
(ખ) at PS: (તારીખ) (સમય)
(પોલીસ મથકે માહિતી મળ્યા)
- (c) General Diary Reference: Entry No. Time
(ગ) (સ્ટેશન ડાયરી સંદર્ભ: એન્ટ્રી નં) (સમય)
- 4 Type of Information: માહિતીનો પ્રકાર
(માહિતીનો પ્રકાર)
- 5 Place of Occurrence: (ઘટનાનું સ્થળ)
- (a) Direction and distance from પૂર્વ, 2.00 (કિ.મી.) Beat N
(ક) P.S. o.
(પોલીસ સ્ટેશનથી દિશા અંતર) (બીટ નંબર)
- (b) Address જી. આઈ. ડી. સી.માં આવેલ ઈકો વેસ્ટ મેનેજમેન્ટ કંપનીમાં આવતા,
(ખ) ગામ. પાલેજ,
(સરનામું) તા. ભરુચ,
જી. ભરુચ.
- (c) In case, outside the limit of this Police Station, then
(ગ) (પોલીસ સ્ટેશનની લક્ષી બહાર હોય તો તે પોલીસ સ્ટેશનનું નામ)
Name of P.S. District
(પોલીસ સ્ટેશનનું નામ) (જિલ્લો)
મ)

6 Complainant/Informant:

(ફરિયાદી / જાનમીદાર)

| | | | |
|--|---|---|--|
| (a) Name (ક) નામ | કિશોર નાજભાઈ (b) ઈ વાઘમશી જ (ખ) ને આદીર | Father's/ Husband' s Name (પિતા/પતિનું નામ) | નાજભાઈ વાઘમ શી જતે આદીર |
| (c) Date/Year of Birth (ગ) થ (જન્મ તારીખ / વર્ષ) | 54 | (d) Nationality (ધ) (રાષ્ટ્રીયતા) | ભારતીય |
| (e) (ડ) | | (f) Occupation (ચ) (વ્યવસાય) | નોકરી (ગ) (છ) |
| | | Address (સરનામું) | જી.આઈ.ડી.સી નર્મ દાનગર , ગામ. ભરૂચ, તા. ભરૂચ, જી. ભરૂચ, મૂળ રહે. મુ.લાલપુર , તા.વિસાવદર, જી. જૂનાગઢ . |

7 Details of known/suspected/unknown accused with full particulars:

(Attach separate sheet, if necessary)

(ઓળખાયેલ/શકમંદ/વણુઓળખાયેલ આરોગીની તમામ વિગતો સાથેની માહિતી)

(જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી)

| Accused Name (તહોમતદારનું નામ) | Age(Ap prox.) (ઉંમર) (આશરે) | Address (સરનામું) |
|--------------------------------------|-----------------------------------|---|
| (1) વાંગલા વિજય ભાસ્કર રેડ્ડી | 10, | બીજો માળ અનિયા એનકલેવ સાઉથર્ન સ્પાઈ સ રેસ્ટોરન્ટની પાછળ રોડ , જી. હેદરાબાદ, જુબી હિલ્સ, 500033. |
| (2) ષ્ચોટ શેડના માલક મહમદ હનીફ કાદરી | બી-૩૦૨, | સોનિયા એપાર્ટમેન્ટ બુધ્યાગલી , અંધેરી વેસ્ટ મુંબઈ, જી. મુંબઈ સિટી, ભાટવાડી નજીક, 400061. |
| (3) અન્ય જવાબદાર ઈસમો | | |

8 Reasons for delay in reporting by the complainant/Informant

(ફરિયાદી/જાનમીદાર તરફથી ગુનાની જાણ કરવામાં વિલંબ થવાના કારણો)

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9 Particulars of properties stolen(Attach separate sheet, if necessary)

(ઓળખાયેલી/ગુનામાં સંડોવાયેલ ચીજ વસ્તુઓની વિગતો) (જરૂર જણાયતો અલાયદા કાગળ ઉપર વિગત દર્શાવવી).

10 Total value of property stolen

(ઓળખાયેલી / ગુનામાં સંડોવાયેલ ચીજ વસ્તુઓની કુલ કિંમત)

-)
- 11 Inquest Report/U.D. case No. if any
(મુત્યુ વિષયક તપાસ અહેવાલ / અકુદરતી મોતનો નંબર લો
ય તો ને)
- 12 First Information contents(Attach seperate sheet, if required)
(પ્રથમ માહિતી અહેવાલની વિગતો)(જરૂર જણાયતો અલાયદો કાગળ જોડવો)

ગુનો તે એવી રીતે કે આ કામના આરોપીઓએ મોજે પાલેજ જી. આઈ. ડી.સી. માં આવેલ ઈકો વેસ્ટ મેનેજમેન્ટ કંપનીમાં વિપુલ માત્રામાં જોખમી કચરો બિન વારસી હાલતમાં મૂકીને તેમજ સ્થળ ઉપર કોઈ જરૂરી વૈજ્ઞાનિક અભ્યાસ કરાવીને રેમેડીએશનની કામગીરી માટેની કાર્યવાહી ન કરી પર્યાવરણને નુકશાન થાય તેમજ માનવ પશુ, પક્ષી શીતના જીવનની સલામતી જોખમાય તેમજ આજુબાજુમાં આવેલ બીજી અન્ય નાના મોટી ફેક્ટરીઓને નુકશાન થાય ને આ જોખમી કચરાથી ભવિષ્યમાં આગ લાગવાની શક્યતાથી આજુબાજુમાં તેમજ પર્યાવરણ તેમજ માનવ વસ્તીને જોખમ થાય તેવું જાણતા હોવા છતાં બેદરકારીભર્યું ગંભીર કૃત્ય આચરી એકબીજાની મદદગારી કરી ગુનો કર્યો તે વિગેરે બાબત.

Complaint(ફરિયાદ)

તા.૧૬/૧૦/૨૦૨૪

મારું નામ કિશોર નાજભાઈ વાઘમશી જાતે.આહીર ઉ.વ.૫૪ ધંધો નોકરી મૂળ રહે. મુ.લાલપુર, તા. વિસાવદર, જી.જૂનાગઢ હાલનું સરનામું - પ્લોટ નંબર-સી-૧/૧/૧૧૯/૩, જી.આઈ.ડી.સી નર્મદાનગર જી.ભરૂચ મો.૯૦ ૧૬૧-૪૧૫૧૫૫

રૂબરૂમાં આવી જાહેર કરી મારી ફરિયાદ હકીકત લખાવું છું કે, હું ઉપર બતાવેલ સરનામે રહું છું અને સને-૨૦૨૩ ના સપ્ટેમ્બર મહીનાથી પ્લોટ નંબર-સી-૧/૧/૧૧૯/૩, જી.આઈ.ડી.સી, નર્મદાનગર, જી.ભરૂચ ખાતે આવેલ ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડની પ્રાદેશિક કચેરી, ભરૂચ ખાતે પ્રાદેશિક અધિકારી તરીકે ફરજ બજાવું છું. અમારી ફરજમાં ભરૂચ જિલ્લાના તાલુકા ભરૂચ, વાગરા, આમોદ અને જંબુસરમાં વિવિધ પર્યાવરણને લગતા કાયદાઓની અમલવારી કરાવવાની હોય છે.

ભરૂચ જિલ્લામાં જી.આઈ.ડી.સી, પાલેજના પ્લોટ નંબર-૨૦૧ થી ૨૦૪ ઉપર આવેલ શેડ જેના માલિક શ્રી મહમદ હનીફ કાદરી પાસેથી ભાડે રાખીને મે.ઈકો વેસ્ટ મેનેજમેન્ટ નામનો ઉદ્યોગ ભાડુંઆત શ્રી વાંગલા વિજય ભાસ્કર રેડ્ડી દ્વારા ચલાવવામાં આવે છે. જે એકમ જોખમી કચરાના પ્રિ-પ્રોસેસીંગ સાથે સંકળાયેલ છે. સદર એકમની વિરુદ્ધ માં આસપાસના વિસ્તારમાં લવા પ્રદુષણ થવા બાબતની ફરિયાદ મળેલ સદર ફરિયાદના સંદર્ભમાં એકમની તા.૦૮/૦૮/૨૦૨૩ ના રોજ સ્થળ તપાસ કરવામાં આવેલ. જેના રીપોર્ટના આધારે વડી કચેરી ગાંધીનગર ખાતેથી એકમને તા.૧૩/૦૯/૨૦૨૩ ના રોજ જોખમી કચરા અધિનિયમ - ૨૦૧૬ ના ભંગ બદલ પર્યાવરણ સુરક્ષા અધિનિયમ-૧૯૮૬ ના સેક્શન-૫ હેઠળ એકમને તાત્કાલિક અસરથી બંધ કરવાનો હુકમ કરવામાં આવેલ. ત્યારબાદ તેમની રિવોકેશન અરજી કરવામાં આવેલ. પરંતુ ક્લોઝર ડાયરેક્શનનું પાલન નહીં કરતાં હોય રિવોકેશન અરજી તા.૦૧/૦૫/૨૦૨૪ ના રોજ નામંજૂર કરવામાં આવેલ.

ત્યારબાદ તા.૩૦/૦૫/૨૦૨૪ નાં રોજ ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડની પ્રાદેશિક કચેરી, ભરૂચના અધિકારી ઓ દ્વારા સ્થળ તપાસ કરવામાં આવેલ અને સ્થળ તપાસ દરમ્યાન આ એકમ પરિશરમાં કોઈ જવાબદાર વ્યક્તિ મળેલ નહીં તેમજ સ્થળ તપાસ દરમ્યાન એકમ દ્વારા કોઈપણ જાતની સદર જોખમી કચરાના નિકાલ માટેની કે કોઈપણ જાતના સુધારાત્મક પગલાં લીધેલ જણાઈ આવેલ નથી. એકમના ભાગીદારો દ્વારા તેઓની કાયદાકીય જવાબદારી લોવા છતાં બોર્ડ દ્વારા પાઠવેલ હુકમો, નોટીસ પત્રોનો કોઈ જવાબ કરવામાં આવેલ નથી. ઉપરોક્ત એકમ અસરગ્રસ્ત સ્થળ ઉપર ક જ્યાં વિપુલ માત્રામાં જોખમી કચરો બિનવારસી હાલતમાં મુકીને ચાલુ ચાલે છે. તેમજ જોખમી કચરાનો નિકાલ કરવા માં આવેલ ન હોય, અને તે નિકાલ બાબતની કાર્યવાહી કરવામાં આવેલ ન હોય, જેથી બોર્ડ દ્વારા તા.૧૨/૦૮/૨૦૨૪ નાં રોજ એકમને લીજલ નોટીસ પણ પાઠવેલ તેનો કોઈ પ્રત્યુત્તર એકમ દ્વારા આજકલ સુધી આપવામાં આવેલ નથી. તદ્ઉપરાંત એકમની CTE અને CCA બોર્ડ દ્વારા તા.૦૩/૦૬/૨૦૨૪ ના પત્રથી રદ કરવામાં આવેલ છે.

અને બોર્ડ દ્વારા ભાડુંઆત મે.ઈકો વેસ્ટ મેનેજમેન્ટ તેમજ સદર પ્લોટ / શેડના માલિક શ્રી મહમદ હનીફ કાદરીને તા.૦૩ /૦૬/૨૦૨૪ નાં પત્રથી જોખમી કચરા અધિનિયમ-૧૯૮૬ ની કલમ-૫ હેઠળ યુનિટમાં સંગ્રહ કરેલ જોખમી કચરાનો ગણતરી કરવા, સદર જોખમી કચરાનો દિન-૧૫ માં નિકાલ કરવા માટે તેમજ કાયર લેજર્ડ અને પર્યાવરણને થતું નુકશાન અટકાવવા માટે સલામતી માટેના સુધારાત્મક પગલાં લેવા માટે ડાયરેક્શન આપવામાં આવેલ હતા.તેમ છતાં છેલ્લી મુદત તા.૧૮/૦૬/૨૦૨૪ સુધી ભાડુંઆત (મે.ઈકો વેસ્ટ મેનેજમેન્ટ) તેમજ માલિક શ્રી મહમદ હનીફ કાદરી દ્વારા બોર્ડ દ્વારા આપવામાં આવેલ ડાયરેક્શનનું પાલન કરવામાં આવેલ ન હોય અને વિપુલ માત્રામાં જોખમી કચરો બિનવારસી હાલતમાં મુકીને પર્યાવરણને નુકશાન થાય તેમજ માનવ, પશુ, પક્ષી સહિતના જીવનની સલામતી જોખમી તેમજ આજુબાજુમાં આવેલ જમીન અને ઉદ્યોગોને નુકશાન થાય અને આ જોખમી કચરાથી ભવિષ્યમાં આગ લાગવાની શક્યતાથી આજુબાજુના પર્યાવરણ અને વસ્તીને જોખમ થાય તેવું જાણતા હોવા છતાં બેદરકારીભર્યું ગંભીર કૃત્ય આચરેલ હોઈ જેથી મારી આ એકમના ભાગીદાર (૧) વાંગલા વિજય ભાસ્કર રેડ્ડી રહે. બીજો માળ, અનિયા એનકલેવ, સાઉથર્ન સ્પાર્સ રેસ્ટોરેન્ટની પાછળ, રોડ નંબર-૧૦, જુહાપુરી હિલ્સ, હેદરાબાદ-૫૦૦૦૩૩ જેનો આધાર નંબર-૫૧૯૪૭૫૦૮૩૨૫૪ તેમજ સદર પ્લોટ / શેડના માલિક મહમદ હનીફ કાદરી રહે.બી-૩૦૨, સોનિયા એપાર્ટમેન્ટ બુધ્ધાગલી ભાટવાડીનજીક, અંધેરી વેસ્ટ મુંબઈ-૪૦૦૦૬૧ તથા અન્ય જવાબદાર ઈસમો વિરૂધ્ધમાં ભારતીય ન્યાય સહિતા (બી.એન.એસ.) ની કલમ -૧૨૫, ૨૮૭, ૨૭૦, ૨૮૦ અને ૫૪ તથા પર્યાવરણ સુરક્ષા અધિનિયમની કલમ ૮, ૧૫(૧) મુજબ કાયદેસરની કાર્યવાહી થવા મારી ફરિયાદ છે. મારા સાહેદો (૧) શ્રી રાજેન્દ્રસિંહ રાજભાઉ ગાયકવાડ, મદદનીશ પર્યાવરણ ઈજનેર પ્રાદેશિક કચેરી, ભડ્યનાઓ સાથે આજરોજ ફરીયાદ કરવા માટે આવેલ છું. અમોએ ફરિયાદમાં લખાવ્યા મુજબની કરેલ કાર્યવાહીના કાગળોની નકલો રજુ કરૂં છું.

એટલી મારી ફરિયાદ લકીકત મારા લખાવ્યા મુજબની બરાબર અને ખરી છે.

- 13 Action Taken : Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2:

(લીધેલ પગલાં : ઉપરના અહેવાલની ઉપરની આઈટમ નં.(2) માં જણાવ્યા પ્રમાણેનો ગુનો બન્યાનું જાણાઈ આવતા)

(1) Registered the case and took up the investigation or(કેસની નોંધણી કરી તપાસ લાયક થઈ છે)

(2) Directed (Name of I.O.) take up the Investigation or(તપાસ કરનાર અધિકારીનું નામ):- સજેશભાઈ મુલજીભાઈ વસાવા Rank(હોદ્દો):- પોલીસ ઈન્સ્પેક્ટર

No.:- rmv220982 to take up the Investigation or(નંબર)

F.I.R. read over to the complainant/informant, admitted to be correctly recorded and a copy given to the complainant/informant, free of cost.

(પ્રથમ માહિતી અહેવાલ ફરિયાદી / બાતમીદારને વાંચી સંભળાવેલ છે અને ફરિયાદીએ લખાવ્યા પ્રમાણેજ નોંધવામાં આવેલ છે. તેવું ફરિયાદી / બાતમીદારે સ્વીકારેલ છે અને ફરીયાદી / બાતમીદારને તેની નકલ વિના મુલ્યે આપવામાં આવી છે.)

R.O.A.C.

(વાંચી સંભળાવવામાં આવ્યું અને તે બરાબર છે.)

Signature of Officer in charge,
Police Station

(પોલીસ મથકનો હવાલો ધરાવતા અધિકારીની સહી.)

- 14 Signature/Thumb Impression of the complainant/informant. Name સજેશભાઈ દેવરામભાઈ કુભાર (નામ)
(ફરિયાદી/બાતમીદારની સહી/અંગૂઠાની છાપ)

Rank આસીસ્ટ GPF No 151070
(હોદ્દો) ડેપુટી સબ (જીપીએફ નંબર)
ઈન્સ્પેક્ટર ૨
૨

- 15 Date and time of dispatch to 16/10/2024 15:45

the court.
(इसियाह कोर्टगां खाना कयोंनी तारीख अ
ने समय)

21/05





Gujarat Pollution Control Board

PCB Id: 86796

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

1 **Industry Details** ECO WASTE MANAGEMENT

Outward No: 32910-10/04/2025

Email : ewm.gujarat1@gmail.com Plot No: 201 to 204,
Plot No: 201 to 204, GIDC Palej, ,
Palej - 392220
Telephone : 7611119999 DIST : Bharuch , TAL : Bharuch , SIDC : Palej

Inspection Id : 846070 (After Direction) Ro Name : Bharuch

2 **Type / Scale / Sector / Status :** RED / SMALL / Common treatment and disposal facilities(CETP, TSDF, Ewaste recycling, CBMWTF, effluent conveyance project, incinerator, solvent/acid recovery plant, MSW sanitary landfill site) / In Operation

3 **Inspection Dt & Time :** 08/04/2025 11:10 / Hazd **Person Contacted :** No person available

4 **Env Audit Detail : Sch : N.A , , Year : , On Dt :**

Commissioned Dt : 07/02/2023 Production Start Dt : 07/02/2023 Applicability of CRZ Rules : No

5 **Water Consumption in Kilo Lts Per Day** Ind : 1.000 Dom : 9.500 **Borewells:** 0

6 **Waste Water generation / Discharge (klpd) :** Ind : 0.850 Dom : 8.650 **Tubewells:** 0

7 **Consumer No.(Electric Meter):** Source of Water Supply: GIDC SUPPLY

8 **Disposal Mode of Industrial / Domestic :** Zero Discharge / Soak Pit

9 **Discharge Pt / Final Receiving Body (Ultimate):** Dom: Soak Pit, Ind: Reuse (Zero Discharge) / 0

10 **Status of water consent Under the Water Act,1974:** AWH-127517-31/12/2027 Last Inward:274384-10/03/2023[GRT]

11 **Effluent Treatment plant (ETP) : Units, if provided and status :**

No Data

12 **Whether Industry is a member of CETP ?** No

13 **Boilers=0 , DG Sets=1 , Flue Gas =1, Process =4 , ETP Cap = 0 , Capacity of All = --**

APCM Details : Hood Cover

Fuel Used : Diesel

Stack Attached to : Any Other,D.G. Sets

14 **TSDF Name :** Not Regd with any TSDF

15 **Lab Charges Pending :** NIL **Water Cess Charges Pending :** NIL

16 **Last Env. Form V : ---** **Water Cess Return :** **HW Monthly Return :** 2023-99

17 **Last 3 Legal Action :**

| Insp Dt | Act | Leg Dt | For | Insp ID | IR-Leg | Type | Out No |
|------------|-----|------------|----------|---------|--------|------|--------|
| 13/12/2023 | DIR | 03/06/2024 | EPA,OTH, | 763876 | DIR | APP | 812822 |
| 30/05/2024 | | | | 805649 | | HOR | 812808 |
| 13/12/2023 | DIR | 03/06/2024 | EPA,OTH, | 763876 | DIR | APP | 810093 |

Monthly Patrak Data : Last Return : 202309 **HAZD Waste Disposal :** 1142.900 (20 Trucks)

| Electricity Units Consumed in month | Water Consumed in month | Effluent Discharged in month |
|--------------------------------------|------------------------------------|-----------------------------------|
| Production - 4868, ETP - 0, APCM - 0 | Meter Reading - 0, Kilo Litre - 63 | Meter Reading - 0, Kilo Litre - 0 |

10/04/2025

1/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 86796

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

General Observation

| | | | | |
|---|---|--|-----|--|
| a | - | Is the Industry in Operation ?? | No. | |
| a | - | R.O File No | - | |
| b | - | Industry Operating without CCA | No. | |
| c | - | Has Production exceeded (last 3 MTHs) than CCA-Qty | No. | |
| d | - | Any products-NOT in CCA, manufactured-Last 3 MTHs | Yes | |
| e | - | Foul Odour/Fugitive Emission/Bye Pass in Premises ?? | Yes | |
| f | - | Industry Name CHANGED in recent times ?? | No. | |
| g | - | Has Regn with CETP or TSDF expired ?? | Yes | |
| h | - | Seperate Energy Meter for A.P.C.M ? | No. | |
| h | - | Provision of any STAND-BY Pump ?? | No. | |

GEM

| | | | | |
|----|---|---|-----|--|
| 18 | - | Where Authorization Under BMW Rules 2016 obtained ? Provide Authorization No. / Date | No. | |
|----|---|---|-----|--|

Haz Waste Related

| | | | | |
|---|---|---|------------|--|
| a | - | Haz waste Catg confirmitive with CCA | No. | |
| b | - | H.W generation exceeding CCA limits | Yes | |
| c | - | Collection, Storage, Treatmnt, Disposal Facility Adequate ?? | Yes | |
| d | - | Reusing or Recycling of Haz Waste by Industry ? | No | |
| e | - | LogBook / XGN Manifests / Disposal Records TALLYING ?? | Not At All | |
| f | - | Stock of Haz-Waste @ premises/Whether EXCESS ? | As per IR | |
| g | - | Recycler/ Actual user has valid Authorization under rules 6 or 9 of HOWR-2016? | No. | |
| h | - | Installed capacity of the plane based on machinery installed (Capacity of Machine,No. of Batch/Day,Annual Capacity) | ----- | |
| i | - | Technical capability and equipment complying with the SOP/Guideline? | No. | |
| j | - | Is unit complying the conditions gives in SOP/Guidelines? | No. | |
| k | - | Facility is adequate for the applied process | No. | |
| l | - | Passbook is maintained? | No. | |
| m | - | Details of PLI, if applicable | --- | |
| n | - | Details of safety spectrs provided by the facility | -- | |
| o | - | Seprate storage area for Haz. Waste for the utilization or generation from the process is provided? | No. | |
| p | - | Quantity of Hazardous waste procured as per CCA? | No. | |

Remarks :

Note: EIA 2006 / SEIAA / E.C / MOEF Applicable : Yes

Site Observations during Inspection, PCB-ID: (86796)

10/04/2025

2/6 (Through XGN)



Inspection Crux:

Water Observation:

----- [681]-08/04/2025

Air Observation:

----- [681]-08/04/2025

Hazard Observation:

This unit was inspected in accordance with the Head Office (HO) reference to verify the current status of hazardous waste stored on-site. The detailed investigation report is attached. [681]-08/04/2025

General Observation:

This unit was inspected in accordance with the Head Office (HO) reference to verify the current status of hazardous waste stored on-site. The detailed investigation report is attached. [681]-08/04/2025

~ RO Query to Staff: pl discuss [375]-09/04/2025

~ RO Query to Staff: update crux [375]-09/04/2025~Additional crux updated separately attached in Doc. [681]-09/04/2025

~ RO Comments/Reply :Considering the inspection report legal action may be taken as unit do not have any action w.r.to the direction issued to them earlier and not take any action regarding the disposal of the waste laying in to premises -10/04/2025

I recommend : b. Initiate Legal Case

W.C Notings:

Specific Instructions given to Industry at the time of visit , for Pt to Pt Compliance

Compliance Observed in this Inspections.



Gujarat Pollution Control Board

PCB Id: 86796

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

| Instructions in Previous Visits and Reply | Insp Det | Instruction Status |
|--|------------------|---------------------------|
| Pungent odour is sensed in plant shed and near 27 nos. of HDPE storage tanks. Take corrective measures in this regards. | 805649(30/05/24) | Pending !! Reminded AGAIN |
| During visit, leakages are observed from the HDPE tanks containing hazardous waste and also the leaked material is coming out from the bund wall. Immediately take corrective measures in this regard. | 805649(30/05/24) | Pending !! Reminded AGAIN |
| Comply with the letter issued to you vide No.GPCB/Haz-Gen/740 (1)/ID: 86796/810093 dated 01.05.2024 and closure directions issued dated 13.09.2023. | 805649(30/05/24) | Pending !! Reminded AGAIN |
| The drums containing HW stored in shed are found under dilapidated condition. | 805649(30/05/24) | Pending !! Reminded AGAIN |
| Comply with letter issued by this office vide No.GPCB/BHA/T-183 (2)/6915/2024 dated 09.05.2024 regarding monsoon planning. | 805649(30/05/24) | Pending !! Reminded AGAIN |
| Submit water supply disconnection letter issued by GIDC with meter reading. | 754201(27/09/23) | Still Pending |
| Comply with the closure direction issued u/s 5 of Environment Protection Act - 1986 dated 13/09/2023. | 754201(27/09/23) | Still Pending |
| Submit power disconnection letter issued by DGVCL with meter reading. | 754201(27/09/23) | Still Pending |

10/04/2025

4/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 86796

(Inspection Report) - Air,Water,Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Annexure Details - Air,Stack,Hazardous Waste & Samples PCB-ID: (86796)

A Sample Details

B Process Stacks

| Sr | Stack attached to | Mts | Remark | Details of APCM | Probable Pollutants. |
|----|-------------------|-----|---|-----------------|----------------------|
| 1 | ... Any Other | 20 | blender/mixer/ stirrer vesls-i (2 nos)-for liquid waste mix-com stk+apcm (act carbn column) | HDC | |
| 2 | ... Any Other | 20 | blending/mixing/stirring area-for solid waste mix- com + apcm(suction hood with act. carb. clm) | HDC | |
| 3 | ... Any Other | 0 | blender/mixer/ stirrer area - for solid waste mix-com stk+apcm (act carbn cim) | HDC | |
| 4 | ... Any Other | 0 | crusher/shredders (2 nos)-for solid waste mix-com stk+apcm (act carbn filtr) | HDC | |

C Flue gases Stacks

| Sr | Stack attached to | Mts | Remark | SMF | APCM | Fuel | Consp-Unit | Insp Remk |
|----|-------------------|-----|-------------------------------|-----|------|--------|----------------------|-----------|
| 1 | D.G. Sets | 11 | Stand by (Capacity – 200 KVA) | YES | N.A | Diesel | Diesel: 15 liter/Hr. | |

D Details about Hazardous Waste Management :

| Sr | Source of Hazardous Waste | Catg | Qty/Year | HW Disposal Management |
|----|---|---------|---------------|-----------------------------|
| 1 | Not Applicable. | I -N.A | 22838.000-M.T | COL,S&S,CYC,REC,STO,DST,DET |
| 2 | Spent Carbon or filter medium | I -36.2 | 100.000-M.T | COL,S&S,STO,TRA |
| 3 | Used or Spent Oil | I -5.1 | 1.000-M.T | CIW,COL,CYC,REU,STO,TRA |
| 4 | Empty barrels/containers/liners contaminated with hazardous chemicals /wastes | I -33.1 | 2465.000-M.T | COL,DCO,CYC,REU,STO,TRA |

E Products :

| Sr | Product Name | NOC Qty | CCA Qty | Applied Qty | Inspection Remark |
|----|--|-----------|-----------------|-------------|---|
| 1 | Waste Mix or Pre-processing facility for following waste to prepare fuel for co-processing | 22500.000 | 22500.000 - M.T | 0.000 | a) Mix Solid Hazardous Waste - 7500 MT/M b) Mix Liquid Hazardous Waste - 15000 MT/M |
| 2 | waste mix or pre-processing facility to prepare fuel for co-processing | 27111.000 | 27111.000 - --- | 27111.000 | Not Consider |

F Raw material :

| Sr | Raw Material Name | Capacity - Unit / Month |
|----|--|-------------------------|
| 1 | pre-processing of industrial/non industrial hazardous & solid waste suitable for | 22838.000 - M.T |

G Water Consumption & Generation Break up

| Sr | Water Code (Qty in klpd - Kilo Ltr per Day) | WC : 10.500 | WWG : 9.500 | Water Source | Remark |
|----|---|-------------|-------------|--------------|--------|
| 1 | Domestic Purpose | 9.500 | 8.650 | SIDC | |
| 2 | Mnfg Process | 1.000 | 0.850 | SIDC | |

H Solid Waste

| Sr | Solid Waste Name | Qty-Unit | Coll Mode | Disp Mode |
|----|--|-----------------|-----------|-----------|
| 1 | Hazardous & Non-Hazardous Waste (Sch-I(H&OWR-2016) | 27518.000 - M.T | OTH | OTH |

Inspection Team : Manoj M Valvi, DEE - S.S.Valvi,SO

I hereby affirm, that all the PDF, Data mentioned above, fees paid has been checked & certified.

10/04/2025

5/6 (Through XGN)



Gujarat Pollution Control Board

PCB Id: 86796

(Inspection Report) - Air, Water, Hazardous

(Under Section 23 of The Water Act 1974, Under Section 24 of The Air Act 1981 and Under Section 10 of EP Act 1986)

Signature By(Manoj M Valvi, DEE)

INSPECTION REPORT

Name of unit: ECO WASTE MANAGEMENT PCB Id: 86796

Inspection date and time: 08/04/2025, 11:10 hrs.

The unit was visited with reference to the Head Office (HO) reference regarding verification of the current status of hazardous waste observed at the site. The unit has been issued closure directions under Section 5 of the Environment (Protection) Act, 1986, vide No. GPCB/HAZ/GEN-740/ID-86796/753170 dated September 13, 2023. The unit's revocation application was rejected vide HO letter No. GPCB/Haz-Gen/740 (1)/ID: 86796/810093 dated May 1, 2024, and the unit was directed to submit the details mentioned therein. Subsequently, further directions were issued to the unit under Section 5 of the Environment (Protection) Act, 1986, vide No. GPCB/HAZ/GEN-740/(1)/ID-86796/812822 dated June 3, 2024. During the inspection, the facility was found non-operational, and no responsible person was available at the site. A strong pungent odour was detected in the plant shed and near 27 HDPE storage tanks during the visit. This pungent smell caused eye and throat irritation. Hazardous waste stored in drums and in solid form was observed lying in the shed. Drums were stored in such way that it looks like build a tower by placing one on top of the other. Twenty-seven HDPE storage tanks were also observed beside the shed. Accumulation of leaked material was also observed during the inspection. The exact type and quantity of wastes could not be determined due to the large quantity, the fact that it was received from different sources, potential personal risks, and lack of expertise. In addition, the storage arrangement seems likely to cause breakage or leakage during inventory, posing a potential risk to personnel. These drums appear old; therefore, inventory is not possible. Hazardous waste inventory should be conducted by an expert agency with extensive experience in this field. The front and back doors, as well as the windows of the shed, were found to be kept mjopen, presumably to minimize the risk. This facility appears not to have complied with the issued directions. The waste observed earlier remains within the premises and includes: (1) approximately 3543.95 MT of waste stored in various storage tanks and drums, (2) 700-800 MT of mixed waste, and (3) a total of 27 tanks, of which 18 are filled with waste (approximately 690 MT), along with 4 sumps each having a capacity of 30 KL, and approximately 9000 drums (1800 MT).

Inspected by:


M.M. Valvi
DEE

Sd-
S.S. Valvi
SO

Photographs:

DOORS OF THE SHED WERE FOUND OPEN.



MIXED SOLID HAZARDOU WASTE



Drums stored within shed





A total of 27 storage tanks were present, and leakage was also observed.



INSPECTION REPORT (Additional Crux)**Name of unit: ECO WASTE MANAGEMENT PCB Id: 86796****Inspection date and time: 08/04/2025, 11:10 hrs.**

This unit was visited on April 8, 2025. With reference to the HO and inspection report, the same is sent through their respective PCB ID. In addition, the following additional crux needs to be added:

During the inspection, it was observed that the water and electricity supply to the unit had been disconnected. As per the record, the total plot area is 35,318.01 sq.m, which includes the boundary wall, main gate, processing area, storage, and other utilization purposes. Out of this total area, the industrial shed with a rooftop covers 4865 sq.m. A Google image has also been attached. Loose waste was found stored under the shed, and HDPE tanks were placed beside it within the premises. No personnel are available on-site, but the stored hazardous waste appears to be secure. Regarding the hazardous waste quantity, it is mentioned in the inspection report, but the breakdown was not provided. The following is the breakdown:

| Sr. No. | Type of Hazardous Waste | Storage type | Location | Approximate quantity |
|---------|-------------------------------------|--|---|---|
| 1 | Mixed hazardous waste in solid form | Lying on the floor | Within industrial Shed | 700-800 MT |
| 2 | Liquid or semi liquid waste | HDPE tanks | Beside the shed, in the open, on the bottom pucca flooring within the premises. | 690 MT (A total of 27 tanks, of which 18 are filled with waste) |
| 3 | Liquid or semi liquid waste | MS and HDPE drums | Within industrial Shed | 1800 MT (approximately 9000 drums) |
| 4 | Liquid | 4 sumps/RCC u/g tank (each having a capacity of 30 KL) | Within industrial Shed | Approximately 120 KL |

The waste observed earlier, approximately 3543.95 MT of waste stored in various storage tanks and drums.

- The aforementioned approximate hazardous waste quantity is subject to change during actual inventory due to factors including the lack of verification of filled waste in drums and HDPE storage tanks, as well as moisture content, etc.
- Inventories and sampling were not carried out due to VOC content in the chemicals and haphazard storage (drums stacked on each other like a tower). If an attempt were made to remove/displace/open a drum, breakage or leakage might be possible due to the condition of the drums and haphazard storage.
- These processes will be carried out simultaneously during the disposal process.

- The stored hazardous waste within the premises shall be disposed of by an expert agency through common incineration, pre-processing, or co-processing.

Inspected by:



M.M. Valvi
DEE

Sd-
S.S. Valvi
SO

Photographs taken during the visit:



Leaks are observed from the stored mixed hazardous waste.



Leakage has been observed from the stored drums located within the premises.



Leakages are observed from the HDPE tanks containing hazardous waste



The drums containing HW stored in shed.



Google Image:



MINUTES OF MEETING DATED 28.09.2024 IN REFERENCE TO VISIT AT M/s. ECO WASTE MANAGEMENT, GIDC PALEJ, BHARUCH REGARDING DISPOSAL OF HAZARDOUS WASTE (FOR PREPROCESSING) STORED IN HUGE QUANTITY.

Date: 28.09.2024 (Saturday)

Time: 10:00 AM

Location: M/s. Eco Waste Management, Plot No. 201 to 204, GIDC Palej, Dist. Bharuch

An email was sent on 26.09.2024 to the preprocessing facilities of Bharuch regarding the hazardous waste (For Preprocessing) stored in huge quantity at GIDC Palej location is required to be disposed in environment sound manner at the earliest which includes liquid as well as solid material. In this reference, M/s. BEIL Infrastructure Limited, M/s. Anas Green Environment Private Limited, M/s. Banas Waste Management LLP and M/s RSPL was asked to be present at the said location for assessing the inventory of the HW, cost and time period for its treatment and disposal in an environment sound manner (As per CPCB guidelines) and to provide GPCB a techno commercial offer and a detailed proposal.

The following officers of GPCB Regional office, Bharuch were present:

1. Kishor N Vaghamshi, EE & RO.
2. Rajendrasinh R Gaekwad, AEE.
3. Ravindra H Master, SSA.

The following members of common facilities were present during the visit:

1. Pramit Chaudhari, Plant Head, M/s. Banas Waste Management LLP.
2. Najar Rajpura, Sr. Manager, M/s RSPL.
3. Rohan Bhadola, Sr. Executive, M/s. Anas Green Environment Private Limited.
4. Alpesh Patel, Marketing Head, M/s. Anas Green Environment Private Limited.
5. Vimal Nambiar, Marketing, M/s. Banas Waste Management LLP.
6. Ashok Patel, Marketing Manager, M/s. BEIL Infrastructure Limited.
7. B D Dalwadi, CEO, M/s. BEIL Infrastructure Limited.

All the members of the common facilities were shown the HW stored in the premises in HDPE Tanks, Drums, Jumbo bags, and stored in loose form within the premises.

All the members were informed that this HW stored is to be disposed in an environment sound manner at the earliest. Also utmost care is to be taken for its handling and disposal as the HW is stored since long and some of the storage tanks and drums are found in dilapidated condition.

The members of the common facilities requested to allow them to collect the sample of HW for its analysis to know the actual quality of HW. They were informed to collect the required samples from site and intimate the GPCB, Regional office, Bharuch.

It is informed to all that the work of disposal is to be carried out with utmost care and taking all necessary safety precautions and in compliance with CPCB guidelines.

All the members present agreed to provide the proposal for the disposal by 04.10.2024.

Any update or additional information shall be shared to you as required from time to time.

Considering the site condition, It is required to re connect the water supply in case of emergency situations. Also considering the upcoming winter and abandoned HW, It shall not be advisable to reconnect the power supply and operate the existing electrical accessories. A separate temporary supply with the help of DG set is preferable.

During visit, no representative from M/s. Eco Waste management was present. Mr. Altaf, representative of the plot owner was present during the visit.

Any questions related to this work for preparing the proposal can be asked to RO, GPCB Bharuch.

The photographs taken during the visit are as under:



Agenda
(For the committee)

Subject: Regarding disposal of Hazardous Waste Stored at M/s. Eco Waste Management, Palej.

Reference: (1) GPCB HO Letter No. GPCB/HAZ/GEN-740(1)/ID: 86796/812822 dated 03.06.2024.
(2) GPCB HO Letter No. GPCB/HAZ/GEN-740(1)/ID: 86796/812922 dated 03.06.2024.

In reference to the Direction issued to M/s. Eco Waste Management & to the lessor Shri Mahammed Hanif Kadri u/s 5 of the Environment (Protection) Act-1986 vide No. GPCB/HAZ/GEN-740(1)/ID: 86796/812822 dated 03.06.2024, Regional office - Bharuch is been directed to ensure that the hazardous waste stored is disposed of within 15 days and also to file FIR.

In this reference, the FIR against Vangla Vijay Bhaskar Reddy (M/s. Eco Waste Management) & the lessor Mahammed Hanif Kadri has been filed at Police Station – Palej on 16.10.2024 vide FIR No. 11199039240529.

In reference to GPCB HO Letter No. GPCB/HAZ/GEN-740(1)/ID: 86796/812922 dated 03.06.2024, Regional office - Bharuch is been directed to “co-ordinate and ensure disposal of the entire quantity of hazardous waste as per the direction issued within 15 days and if the responsible parties fail to do so you shall dispose the referred hazardous waste accordingly. The expense thereof initially is to be borned by GPCB and shall be recovered from the responsible parties later as per the applicable provisions of the Acts/Rules/Guidelines”.

The process for disposal of the HW was initiated as per the letter sent to you by this office vide No. GPCB Bharuch/ID-86796/7205/2024 dated 27.09.2024.

In this reference, An email was sent on 26.09.2024 to the preprocessing facilities of Bharuch regarding the hazardous waste (For Preprocessing) stored in huge quantity at GIDC Palej location is required to be disposed in environment sound manner at the earliest which includes liquid as well as solid material. In this reference, M/s. BEIL Infrastructure Limited, M/s. Anas Green Environment Private Limited, M/s. Banas Waste Management LLP and M/s RSPL was asked to be present at the said location for assessing the inventory of the HW, cost and time period for its treatment and disposal in an environment sound manner (As per CPCB guidelines) and to provide GPCB a techno commercial offer and a detailed proposal.

Further the visit with the representatives of M/s. BEIL Infrastructure Limited, M/s. Anas Green Environment Private Limited, M/s. Banas Waste Management LLP and M/s RSPL is carried out on 28.09.2024 at M/s. Eco Waste Management.

In regards to the minutes of meeting dated 28.09.2024 & this office letter dated 01.10.2024, The offers received from BEIL, Banas Waste Management LLP, Anas Green Environment Pvt Ltd & RSPL were sent to HO, Gandhinagar for kind consideration and further necessary action and approval which is tabulated below:

| SN | Name of Facility | Quotation | Acceptance Criteria | Scope/ Major Conditions |
|----|---|---|---|---|
| 1 | Anas Green Environment Pvt. Ltd., Dahej | <p>Processing Charges (Solid Loose) - Rs. 26,000/MT + GST</p> <p>Processing Charges (Semi-Solid, Solid, Liq in Drums) - Rs. 32,000/MT + GST</p> <p>Processing Charges (Liquid Tankarable) - Rs. 26,000/MT + GST</p> | <p>Chloride below 10%</p> <p>Sulphur below 5%</p> | <p>Inclusive below services Collection, Segregation, Packing, Loading, Transportation, Neutralization, Mobilization, Unpacking, Repacking, Final Disposal to Cement Plant.</p> <p>Excluding below services. Electricity Supply, Water Supply, Loading Pump, Fire safety, Road Maintenance.</p> <p>Specific Requirement: Ambulance with Emergency first-aid, Fire Tender for firefighting, Local & Surrounding Vicinity.</p> |
| 2 | Recycling Solutions Pvt. Ltd., Panoli | <p>Cost of Co-Processing for (After Discount)</p> <p>Process waste (Powder) Solid – Rs.35,000/- Per MT + GST</p> | <p>Chloride below 7%</p> <p>Sulphur below 3%</p> | <p>Above charge including below service: Collection, segregation packing, loading, Mobilization, transportation, Neutralization.</p> <p>The Above charge excluding below service that is electric, water supply, fire safety and road mentions Specially req. fire fighter and ambulance.</p> <p>Fumigating, Reactive, CN- contain waste will not be acceptable.</p> |
| 3 | BEIL – | For Incineration Waste | | Required from GPCB: |

| | | | | |
|---|-----------------------------------|--|---|---|
| | Dahej/Ankleshwar | <p>Liquid Waste (In Tanks/Drums) – Rs.46,000/- Per Mt + GST</p> <p>Solid Waste (In Loose/Drums) – Rs.46,000/- Per Mt + GST</p> <p>Semi Solid Waste (In Drums/Tanks) – Rs.46,000/- Per Mt + GST</p> <p>Pre-Process Waste For LCV Liquid Stored in Tanks (As mentioned in Sampling result) - – Rs.14,000/- Per Mt + GST.</p> | | Electricity, Water supply, Pump, Fire Safety. |
| 4 | Banas Waste Management LLP, Dahej | <p>Pre-Processing waste (LIQUID) All Type of Liquid stored in Tanks - Rs.32,000/- Per Mt + GST</p> <p>Pre-Processing waste (SOLID) All Type of Solid material (Excl. Drums) - Rs.32,000/- Per Mt + GST</p> <p>Pre-Processing waste (Any State) Any Material stored in Drums - Rs.32,000/- Per Mt + GST</p> | <p>Calorific value : As Actual</p> <p>Chloride : upto 20 %</p> <p>Sulphur : <15 %</p> <p>pH: As Actual</p> | <p>Highly Acidic material will not be acceptable.</p> <p>Material consisting more than 20% chloride will not be acceptable.</p> |

Looking to the gravity of the matter, the disposal of the HW stored at the M/s. Eco Waste Management, GIDC Palej is required to be done at the earliest.